

FROM No. 4.  
( See Rule 42 )

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:**

ORDER SHEET

1. original Application No. 93 / 2006.  
2. Misc Petition No. \_\_\_\_\_  
3. Contempt Petition No. \_\_\_\_\_  
4. Review Application No. \_\_\_\_\_

Applicant(S) S. Kumar & Sons.

Respondants U. O. I 2 Others

Respondants Advocate for the Applicant(s). Mr. G.K. Bhattacharyya,  
Mr. B. Chakraborty, Bikram Chaudhury,  
Mr. Alick Ali.

Advocate for the Respondant(S)..... **KVS**

Notes of the Registry	Date	Order of the Tribunal
This application is in form 224.2006 filed/C. F. for Rs. 50/- deposited via P. O. SD No. 266324131 dated 27-4-06		The applicants herein, 12 in numbers, are teachers selected in KVS after due process of selection. According to the applicants they have been given appointment in the respective schools, but as per Annexures 4 series the appointments were on provisional basis and also on contract basis wherein it is quoted that:
steps taken		" In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee."
		contd/-

28.4.06

It is made clear that this order has been necessitated to issue provisional appointment, since an enquiry is pending against the said selection.

In an identical case in O.A.91 of 2006 when the matter came up for hearing on the last occasion this court directed the counsel for the respondents to take instructions. Today when the matter came up for hearing the counsel for the respondents has produced a letter dated 27.4.06 wherein the period of provisional appointment on contract basis of the applicants has been extended up to 30.6.2006 or on conclusion of enquiry whichever is earlier.

Considering the issue involved I am of the view that this application has to be admitted. Application is admitted. Issue notice on the respondents. It is made clear that though the respondents have extended the appointment up to 30.6.06 there is a clause that their services can be terminated, if the report comes earlier. Considering the said statement I direct the respondents that the applicant should not be terminated without the permission of this Court.

Post the matter on 1.6.06.



VICE-CHAIRMAN

Notice & order sent to D/Section for issuing to resp. nos. 1, 2 & 3 by regd. A/D post and another resp. no. 4 received by hand.

Case No. 493 to 495

4/5/06. Dt = 10/5/06. hm

Notice duly served on resp. no. 4.

Case No. 493 to 495.

Notice duly served on resp. no. 1, 2 (A/D card)

at file "C" Notice duly served on R. No. 0284.

31.5.06

0A93/06.

-3-

(3)

Notes of the Registry	Date	Order of the Tribunal
Notice dor resp. no-1 received back, served with a remark "Incomplete Add.". <i>31/5/06.</i>	01.06.2006	Learned counsel for the respondents wanted to file reply statement. <del>Exhibit</del> Post on 04.07.2006.  <i>mb</i>
<u>3 - 7 - 06</u> No W/S has been filed.	04.07.2006	Learned counsel for the applicant wanted time to file rejoinder. Let it be done. Post on 08.08.2006.  <i>mb</i>
<u>F. T. of</u> Preliminary submission, & facts prior to W/S, one copy submitted. <i>PT</i>	08.08.2006	The applicant is at liberty to file rejoinder to the preliminary statement filed by the respondents. Post on 30.08.2006.  <i>DS</i> Member
<u>29 - 8 - 06</u> W/S has been filed. <i>20</i> No W/S has been filed. <i>21</i> 3.11.06.	30.08.2006	Present: Hon'ble Sri K.V. Sachidanandan Vice-Chairman.  Learned Counsel for the Respondents has filed preliminary statement prior to file written statement. No written statement has been filed. The preliminary statement has to be construed as written statement filed by the Respondents. The Applicants are at liberty to file rejoinder, if any. Post on 17.10.2006.  <i>mb</i>

Vice-Chairman

06.11.2006 Present: Hon'ble Sri K.V. Sachidanandan  
Vice-Chairman.

23.11.06

Copy of the  
Judgement handed  
over to the L/Advs  
for the parties.

Heard learned Counsel for the  
parties. The Application is closed in terms  
of the order passed in separate sheets. No  
order as to costs.

  
Vice-Chairman

/mb/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application Nos. 91/2006, 93/2006, 94/2006, 100/2006,  
102/2006, 116/2006, 117/2006 and 158/2006 (Common Order).

Date of Order: This the 6th Day of November 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

I. O.A. No. 91/2006.

1. Shri Gyaneshwar Jha, PGT (History)  
KV, No. 2, ONGC, Agartala, Tripura West.
2. Shri Sampuran Das, Sarjal, PGT (Chemistry)  
K.V., Kailashahar, North Tripura.
3. Miss Dipti Sharma, PGT (Economics)  
KV, No. 2, ONGC, Agartala, Tripura West.
4. Shri Chandra Mauli Tripathi, TGT ( Sanskrit)  
KV, No. 1 Kunjaban, Agartala, Tripura West.
5. Sri Pushpendra Kumar Pandey, TGT (Sst.)  
KV, No. 1, Kunjaban, Agartala, Tripura West.
6. Shri Narpat Chouhan, TGT (Sst)  
KV, No. 1, Kunjaban, Agartala, Tripura West.
7. Shri Balwant Kumar, TGT (Maths.)  
KV, No. 1, Kunjaban, Agartala, Tripura West.
8. Shri Naresh Kumar, TGT (Maths)  
KV, No. 2, ONGC, Agartala, Tripura West.
9. Shri Praveen Bhargava, PRT  
KV, No. 1 Kunjaban, Agartala, Tripura West.
10. Smt. Basanti Devi, PRT  
KV, No. 1, Kunjaban, Agartala, Tripura West.
11. Shri Sanjay Verma, PRT  
KV, No. 2, ONGC, Agartala, Tripura West.
12. Shri Rajendra Kumat Naik, PRT  
KV, No. 1, Kunjaban, Agartala, Tripura West.

By Advocate: Dr. J.L. Sarkar, Mr M. Chanda, Mr G.N. Chakraborty,  
Mr S. Nath, Advocates. .... Applicants

- Versus -

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Human Resource Development,  
Government of India,  
New Delhi - 110 001.
2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.
3. The Assistant Commissioner (ADM & FTN)  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.
4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan  
Silchar Region,  
Regional Office,  
Hospital Road, Silchar, Assam - 788 011.

... Respondents.

By Advocates : Mr M. K. Majumdar, Standing Counsel , KV\$.

II. O.A. No. 93/2006

1. Sushil Kumar  
Son of Sri Rambhagat  
At present posted as Post Graduate Teacher (Hindi),  
Kendriya Vidyalaya, Digaru, Sonapur, Assam
2. Anand Ballabh  
Son of Sri B.D. Pandey  
At present posted as Kendriya Vidyalaya, IOC Noonmati,  
Assam.
3. Vipin Bihari Singh (PGT Physics)  
Son of B.P. Singh  
At present posted as Trained Graduate Teacher (Maths)  
Kendriya Vidyalaya, Digaru, Sonapur, Assam.
4. Golam Robbhani Ahmed  
Son of Abdul Baser  
At present posted as Primary Teacher,  
Kendriya Vidyalaya, Digaru, Sonapur, Assam.
5. Jagdish Chauhan  
Son of Sri Lal Bahadur,  
At present posted as Post Graduate Teacher (Hindi),  
Kendriya Vidyalaya, Nagaon, Assam.

6. Awadh Narain  
 Son of Dayaram Singh  
 At present posted as Trained Graduate Teacher (Maths)  
 Kendriya Vidyalaya, New Bongaigaon, Assam.

7. Sumit Chakraborty  
 Son of late G.S. Chakraborty  
 At present posted as Primary Teacher,  
 Kendriya Vidyalaya, New Bongaigaon, Assam.

8. Amit Kumar  
 Son of Salikgram Singh  
 At present posted as Primary Teacher,  
 Kendriya Vidyalaya, New Bongaigaon, Assam.

9. Bibekanand Padhiary  
 Son of Kulamani Padhiary,  
 At present posted as Primary Teacher,  
 Kendriya Vidyalaya, New Bongaigaon, Assam.

10. Sarita Yadav  
 W/o Naresh Yadav  
 At present posted as Post Graduate Teacher,  
 Kendriya Vidyalaya, Digaru, Sonapur, Assam.

11. Biswajeet Kumar Pravakar  
 Son of Laskhman Sah  
 At present posted as Primary Teacher,  
 Kendriya Vidyalaya,  
 Miao, District : Changlang,  
 Arunachal Pradesh.

12. Vineeta Vidyarthi  
 Daughter of S.R. Vidyarthi  
 At present posted as Post Graduate Teacher (Chemistry)  
 Kendriya Vidyalaya, New Bongaigaon, Assam.

... Applicants.

By Advocate : Mr G.K. Bhattacharyya, Sr. Advocate, Mr B. Chakraborty, Mr B. Choudhury, Mr Abid Ali, Advocates

- Versus -

1. Union of India  
 Represented by the Secretary to the  
 Government of India, Ministry of Human Resource  
 Development, New Delhi - 1.
2. Kendriya Vidyalaya Sangathan  
 Represented by its Chairman  
 18, Institutional Area, Swahid Jeet Singh Marg, New  
 Delhi - 16.

3. Commissioner,  
Kendriya Vidyalaya Sangathan  
18, Institutional Area, Swahid Jeet Singh Marg,  
New Delhi - 16.

4. Assistant Commissioner, KVS,  
Guwahati Region, Khanapara, Guwahati. .... Respondents

By Advocate: Mr M.K. Majumdar, Standing Counsel, KVS.

III. O.A. No. 94/2006

1. Miss Sandhya Patel  
Daughter of Sri L.P. Patel  
At present posted as Post graduate Teacher (Chemistry)  
Kendriya Vidyalaya, Maligaon, Assam.

2. Kumar Mohan G  
Son of Sri K. G. Nair  
At present posted as Post Graduate Teacher (Physics)  
Kendriya Vidyalaya, Maligaon, Assam.

3. Balwan Singh  
Son of Sri Thath Ram  
At present posted as Post Graduate Teacher  
(Commerce), Kendriya Vidyalaya, Maligaon, Assam.

4. Md. Mohamudin  
Son of Md. Naisurulla,  
At present posted as Trained Graduate Teacher (Maths)  
Kendriya Vidyalaya, Maligaon, Assam. .... Applicants.

By Advocate: Mr G.K. Bhattacharyya, Sr. Advocate, Mr B.  
Chakrabarty, Mr B. Choudhury, Mr Abid Ali,  
Advocates.

- Versus -

1. Union of India  
Represented by the Secretary to the  
Government of India, Ministry of Human Resource  
Development, New Delhi - 1.

2. Kendriya Vidyalaya Sangathan  
Represented by its Chairman  
18, Institutional Area, Swahid Jeet Singh Marg, New  
Delhi - 16.

3. Commissioner,  
Kendriya Vidyalaya Sangathan  
18, Institutional Area, Swahid Jeet Singh Marg,  
New Delhi - 16.



4. Assistant Commissioner, KVS,  
Guwahati Region, Khanapara, Guwahati.  
.... Respondents

By Advocate : Mr M.K. Majumdar, Standing Counsel, KVS.

IV. O.A. No. 100/2006

1. Shri Anand Kumar Srivastava, PRT  
KV, Missamari, Sonitpur, Assam.
2. Shri Promod Kumar Srivastava, TGT (Maths)  
KV, Missamari, Sonitpur, Assam.
3. Shri Parmar Gautham Tejabhai, TGT (English)  
KV, Missamari, Sonitpur, Assam.
4. Sri Sujit Kumar Banarjee, PRT  
KV, Missamari, Sonitpur, Assam.
5. Shri Nirnai Mani Shilai, PRT  
KV, Missamari, Sonitpur, Assam.
6. Shri Vipesh Kumar Singh, PRT  
KV, Missamari, Sonitpur, Assam.
7. Shri Bimal Kishor Das, PRT  
KV, Missamari, Sonitpur, Assam.
8. Shri Veerendra Kishor Jha, PRT  
KV, Missamari, Sonitpur, Assam.
9. Shri Sunil Kumar, PRT  
KV, Mongaldoi, Assam.
10. Smt. Bijay Kumar Gupta, PRT  
KV, Missamari, Sonitpur, Assam.

.... Applicants

By Advocate: Mr. M. Chanda and Mr S. Nath, Advocates.

- Versus -

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Human Resource Development,  
Government of India,  
New Delhi - 110 001.
2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.

3. The Assistant Commissioner (ADM & FIN)  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.
4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan  
Guwahati Region,  
Maligaon Chariali,  
Guwahati - 781 011.

... Respondents.

V. O.A. No. 102/2006

1. Shri Manoj Kumar  
S/o Shri Ramendra Singh,  
Working as Primary Teacher,  
Kendriya Vidyalaya, Lokra  
Dist.: Sonitpur, Assam - 784 102.
2. Sri Bindy Kumar  
S/o - Shri Rama Kant Prasad  
Working as Primary Teacher  
Kendriya Vidyalaya, Lokra  
Dist.: Sonitpur, Assam - 784 102.
3. Shri Anil Amoli  
S/o - Shri Manglanand Amoli  
Working as Primary Teacher,  
Kendriya Vidyalaya, Lokra  
Dist.: Sonitpur, Assam - 784 102.

... Applicants.

By Advocate: Mr M. Chanda and Mr S. Nath, Advocates.

- Versus -

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Human Resource Development,  
Government of India,  
New Delhi - 110 001.
2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.
3. The Assistant Commissioner (ADM & FIN)  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.



7

4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan  
Guwahati Region, Regional Office  
Maligaon Chariali,  
Guwahati - 781 011.

... Respondents.

By Advocate: Mr M.K. Majumdar, Standing Counsel, KVS.

VI. O.A. No. 116/2006

1. Sri Mukesh Kumar  
S/o - Shri Jai Bhagwan  
Working as TGT (Hindi)  
Kendriya Vidyalaya, Aizwal,  
Project Pushpak  
C/o - 99 APO.
2. Shri Jitendra Kumar  
S/o - Shri Kashi Naresh  
Working as PRT  
Kendriya Vidyalaya, Aizwal,  
Project Pushpak, C/o - 99 APO.
3. Shri Sitaram Sukariya  
S/o - Shri Surgyan Mal  
Working as PRT  
Kendriya Vidyalaya, Aizwal,  
Project Pushpak, C/o - 99 APO.
4. Shri Ravi Bhusan Shukla  
Working as TGT (Social Studies)  
Kendriya Vidyalaya, Aizwal,  
Project Pushpak, C/o - 99 APO.
5. Shri Ajay Sharma  
Working as TGT (Maths)  
Kendriya Vidyalaya, Aizwal,  
Project Pushpak, C/o - 99 APO.
6. Shri Ravi Rajesh  
Working as TGT (Science)  
Kendriya Vidyalaya, Aizwal,  
Project Pushpak, C/o - 99 APO.
7. Shri Yogesh Yadav  
Working as PGT (Physics)  
Kendriya Vidyalaya, Aizwal,  
Project Pushpak, C/o - 99 APO.

... Applicants

By Advocate : Mr M. Chanda and Mr S. Nath, Advocates.

- Versus -

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Human Resource Development,  
Government of India,  
New Delhi - 110 001.
2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.
3. The Assistant Commissioner (ADM & FIN)  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.
4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Silchar Region, Regional Office,  
Hospital Road, Silchar - 788011, Assam.  
... Respondents.

By Advocate : Mr M.K. Majumdar, Standing Counsel, KVS.

VII. O.A. No. 117/2006

Shri Gangaram Meena  
S/o - Shri Jahari Lal  
Working as PGT (History)  
Kendriya Vidyalaya, Missamari,  
District - Sonitpur, Assam.

... Applicant.

By Advocate : Mr M. Chanda and Mr S. Nath, Advocates.

- Versus -

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Human Resource Development,  
Government of India,  
New Delhi - 110 001.
2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.
3. The Assistant Commissioner (ADM & FIN)  
Kendriya Vidyalaya Sangathan

18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.

4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Guwahati Region, Regional Office,  
Maligaon Chariali, Guwahati - 781 012. .... Respondents.

By Advocate: Mr M.K. Majumdar, Standing Counsel, KVS.

VIII. O.A. No. 158/2006

Shri Manoj Kumar  
S/o- Shri Vijay Kumar Singh  
Working as TGT (Mathematics)  
Kendriya Vidyalaya, Duliajan (OIL)  
Dist- Dibrugarh,  
Assam - 786 602.

.... Applicant

By Advocate : Mr M. Chanda and Mr S. Nath, Advocates.

- Versus -

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Human Resource Development,  
Government of India,  
New Delhi - 110 001.

2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.

3. The Assistant Commissioner (ADM & FIN)  
Kendriya Vidyalaya Sangathan  
18, Institutional Area,  
Saheed Jeet Singh Marg,  
New Delhi - 110 016.

4. Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Silchar Region, Regional Office,  
Hospital Road, Silchar, Assam - 788 011. .... Respondents.

By Advocate: Mr M.K. Majumdar, Standing Counsel, KVS.

ORDER (ORAL)K.V. SACHIDANANDAN (V.C.)

The Applicants are teachers selected in Kendriya Vidyalaya Sangathan (KVS for short) after due process of selection. Though they have been given appointment in the respective schools, their appointments were on provisional and contract basis which were issued on the ground that there is an inquiry against the entire selection process. The Applicants stated that if the Inquiry Committee upholds the selection, their appointments would be deemed as appointment on regular basis from the date of joining of the appointees. No notice was issued to the Applicants in respect of alleged inquiry that is being ordered by the Respondents on selection. Being aggrieved by the regularization of the Applicants they have filed the Original Applications seeking the identical reliefs.

2. Heard Mr M. Chanda, learned Counsel for the Applicants in O.A. Nos. 100/2006, 102/2006, 116/2006, 117/2006 and 158/2006, Mr B. Choudhury, learned Counsel for the Applicants in O.A. Nos. 91/2006, 93/2006 and 94/2006 and also Mr M.K. Majumdar, learned Standing Counsel for the KVS for the Respondents in all the cases. The matters were came up for consideration for many times and the engagement of the Applicants were also extended by the Respondents from time to time and finally upto 31.12.2006. When the matter came up for hearing today, Mr M.K. Majumdar, learned Standing Counsel for the KVS produced an order dated 18.09.2006 and submitted that the services of all the Applicants have been regularized and order to that effect has been passed. Therefore, the matters can be disposed

of by a common order. The order which was produced by the Mr Majumdar, learned Standing Counsel is reproduced below:-

"This is regarding regularization of appointment of teachers (PGT/TGT/PRT) appointed on provisional contract basis in the year 2005, subsequently their period of contract was extended from time to time with the condition that their period of contract would be upto the last of period of extension or conclusion of enquiry by Santhyam Committee whichever is earlier. Now Ministry of HRD, Department of School Education and Literacy, UT-2 Section has informed vide letter No. F.3-2/2005-UT-2 dated 8<sup>th</sup> September 2006 that on the basis of the recommendations contained in the report submitted by Shri S. Santhyam on the procedure adopted by Kendriya Vidyalaya Sangathan (KVS) for selection and recruitment of various categories of teachers who were appointed on provisional contract basis, following decision is taken by the Ministry with the approval of the competent authority for immediate action :-

"The appointment of teachers of various categories who were appointed on provisional contract basis on the basis of the selection of candidates for the recruitment during 2004-05 be regularized immediately."

In this regard it is pertinent to mention that as per terms & conditions of offer of provisional appointment on contract, which was issued to all such teachers, there is a para which read as :-

"In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment, letter on regular basis w.e.f. the date of joining of the appointee."

In view of the above, you are therefore directed to inform all the teachers (PGT/TGT/PRT) as per the format enclosed who were appointed on provisional contract basis in the year 2005 in the Kendriya Vidyalayas under jurisdiction accordingly.

It is further stated that the aforesaid decision of regularizing appointment would not mean that the service rules of KVS as applicable to employees of KVS from time to time and also other terms and conditions of appointment have been given a go by."

A format was also enclosed with the order to inform all the teachers (PGT/TGT/PRT) who were appointed on provisional/contact basis in the year 2005 to the Principal of the respective schools with the instruction to deliver the letter to the individual by obtaining receipt of the same. Learned Counsel for the Respondents submitted that since the order has been implemented by the Respondents, nothing subsist in the matters. Learned Counsel for the Applicants submitted that they have no instructions as to the regularization of services of the Applicants. However, learned Counsel for the Applicants submitted that the Applications may be closed with liberty to the Applicants to approach the appropriate forum, if they have any further grievances.

3. Recording the said submissions the O.A.s are closed with liberty to the Applicants to approach the appropriate forum, if they have any further grievances. No order as to costs.

Sd/ VICE CHAIRMAN

NOTICE

FROM: BIKRAM CHOWDHURY  
ADVOCATE

To

Sri M.K. Majumdar

Standing Counsel

K.V.S.

C.A.T.

Ref: - O.A. No 83/2006.

Sri Sushil Kumar

-vs-

Union of India & ors.

Sir,

Enclosed, please find herewith a copy  
of the original application and kindly  
acknowledge receipt on behalf of Respondent  
No 4 as per Hon'ble Tribunal's order.

Copy received.

M.K. Majumdar  
Advocate

Standing Counsel

K.V. Sangathan 11/5  
(FOR RESPONDENT No 4)

Yours faithfully,

Chowdhury  
Adv.

Joint Commissioner  
Kendriya Vidyalaya Sangathan  
Sector 10, Singh Marg  
Panipat - 110016  
Tel. No. 26857036  
E-mail: kvssao.nic.in  
Web site: www.kvssao.nic.in



F.11-1/2005-06-KVS/Estt-II

Dated: 27-4-2006

The Assistant Commissioner  
Kendriya Vidyalaya Sangathan  
All Region Offices.

Sub: Offer of provisional appointment on contract to the post of PGT/TGT/PRT.

Sir/Madam,

In continuation to this office letter of even number dated 13-1-2006 it is to inform you that it has been decided by the competent authority that the period of provisional appointment on contract to the post of PGT/TGT/PRT appointed in the year 2005 on direct recruitment basis be extended up to 30<sup>th</sup> June 2006 or conclusion of enquiry giving its report whichever is earlier. Other terms and conditions of the offer issued to the candidates will remain the same. You are therefore requested to take necessary action in the matter accordingly. The text of the memorandum to be issued to the candidates is enclosed herewith.

Yours faithfully,

( Pragya Richa Srivastava)  
Joint Commissioner(Admn.)

Enc: As above.

Copy forwarded to Sh. M.K. Mazumder, Advocate,  
for appraisal of the Hon'ble CAT, Guwahati  
Bench, with reference to OA NO. 91/2006.

220406  
Joint Commissioner  
KVS RO, Guwahati

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORIGINAL APPLICATION NO.

93/06

S. Kumar 2078.

1. a) Name of the Applicat:- S. Kumar 2078.  
b) Respondants:- Union of India & Ors  
c) No. of Applicant(S) :- 15 others
2. Is the application is the proper form:- Yes/No.
3. Whether name & description and address of the all papers been furnished in cause title :- Yes/ No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the Copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed :- Yes/ No.
7. Whether all the annexure parties are impleaded :- Yes/ No.
8. Whether English translation of documents in the Language : Yes/No.
9. Is the application is in time :- Yes/No.
10. Has the Vakalatnama/Memo of appearance/Authorisation is filed :- Yes/ No.
11. Is the application by IFO/BD/For Rs: 5/- 266 324131 dtd 27.6.06.
12. Has the application is maintainable :- Yes/No.
13. Has the Impugned order original duly attested been filed : Yes/ No
14. Has the legible copies of the annexures duly attested filed :- Yes/ No.
15. Has the Index of documents been filed all available:- Yes/ No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No.
17. Has the declaration as required by item 17 of the form:- Yes/ No.
18. Whether the relief sought for arises out of the single :- Yes/ No.
19. Whether the interim relief is prayed for :- Yes/ No.
20. In case of condonation of delay is filed is it supported :- Yes/ No.
21. Whether this Case can be heard by Single Bench/Division Bench:
22. Any other point:-
23. Result of the Scrutiny with initial of the Scrutiny clerk the application is in order:-  
This application is in form.

N S 27.4.06  
SECTION OFFICER(J)

greetz  
DEPUTY REGISTRAR

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

27

गुवाहाटी न्यायालय  
Guwahati Bench

In the Central Administrative Tribunal

Guwahati Bench (Guwahati)

20

Original application No. 93 / 2006

Sushil Kumar & Ors...

Applicants

VERSUS

Union of India and Ors. .... Respondents

I N D E X

<u>P A R T I C U L A R S</u>	<u>PAGE NO.</u>
1. Petition	1 to 20
2. Verification	21
3. Annexure - I	23 to 24
4. Annexure II	25 to 26
5. Annexure III (Series)	27 to 34
6. Annexure IV (Series)	35 to 121
7. Annexure V	122

Filed by  
Bikram Choudhury  
Advocate

### SYNOPSIS OF THE CASE

In pursuance to an advertisement issued by the Kendriya Vidyalaya Sangathan for filling up a large number of posts of Primary Teacher/Trained Graduate Teacher/Post Graduate Teacher, the applicants made their applications and after undergoing selection process they were appointed. However the regular appointment of the applicants have been treated as on provincial/contract basis due to some pending enquiry. The last extension of service is expiring on 30.4.06 and till date no extension is given in which case the applicants would be discharging from service. Hence this application seeking justice.

### LIST OF DATES

13-19.9.03 : Advertisement issued calling applications from the candidates.

21.12.03 : Objective test held.

14-15.2.04 : written descriptive test held.

15.4.04  
To : Oral interview held

8.5.04

18.5.04 : The result of the selection declared and the applicants were selected.

February 2005 : Appointment letters issued.

January 2006 : Order issued extending the services of the applicants till 30.4.06.

22  
Vipin Bihari Singh  
Filed by the applicants  
Jagannath Choudhury  
Bilasbari, Guwahati

In the Central Administrative Tribunal

Guwahati Bench : Guwahati

(An application under Sec.19 of the Administrative  
Tribunal Act, 1985)

O . A . No. 93 / 2006

1. Sushil Kumar  
Son of Sri. Rambhagat  
At present posted as Post Graduate  
Teacher (Hindi), Kendriya Vidyalaya,  
Digaru, Sonapur, Assam.
2. Anand Ballabh  
Son of Sri. B.D.Pandey  
At present posted as  
Kendriya Vidyalaya, IOC Noonmati,  
Assam.
3. Vipin Bihari Singh *P.G.T. (Physics)*  
Son of B.P.Singh  
At present posted as Trained  
Graduate Teacher (Maths), Kendriya  
Vidyalaya, Digaru, Sonapur, Assam.
4. Golam Robbani Ahmed  
Son of Abdul Baser,  
At present posted as Primary  
Teacher Kendriya Vidyalaya, Digaru,  
Sonapur, Assam.

- 2 -

29

5. Jagdish Chauhan  
Son of Sri.Lal Bahadur,  
At present posted as Post Graduate  
Teacher(Hindi), Kendriya Vidyalaya,  
Nagoan, Assam.
6. Awadh Narain  
Son of Dayaram Singh,  
At present posted as Trained  
Graduate Teacher(Maths), Kendriya  
Vidyalaya, New Bongaigoan, Assam.
7. Sumit Chakraborty  
Son of Late.G.S.Chakraborty,  
At present posted as Primary  
Teacher, Kendriya Vidyalaya, New  
Bongaigoan, Assam.
8. Amit Kumar  
Son of Salikgram Singh,  
At present posted as Primary  
Teacher, Kendriya Vidyalaya, New  
Bongaigoan, Assam.
9. Bibekanand Padhiary  
Son of Kulamani Padhiary,  
At present posted as Primary  
Teacher, Kendriya Vidyalaya, New  
Bongaigoan, Assam.
- 10 Sarita Yadav  
w/o Naresh Yadav

YMA

At present posted as Post  
Graduate Teacher(), Kendriya  
Vidyalaya, Digaru, Sonapur, Assam.

11. Biswajeet Kumar Pravakar  
Son of Laskhman Sah,  
At present posted as Primary  
Teacher, Kendriya Vidyalaya,  
Miao, District: Changlang, Arunachal  
Pradesh.

Deleted the  
names of the  
applicants Nos  
12 to 15 vide  
Court's order  
dated 28.4.06  
passed in H.P.  
No. 34/2006

12. Sri. Pavan Singh Thakur  
Son of Kallu Singh,  
At present posted as Trained  
Graduate Teacher (Maths), Kendriya  
Vidyalaya, North Lakhimpur, Assam.

13. Ajin Thomas  
Son of P.T. Thomas,  
At present posted as Primary  
Teacher, Kendriya Vidyalaya, North  
Lakhimpur, Assam.

14. Ravindra Kumar  
Son of Sri. B. Prasad,  
At present posted as Primary  
Teacher, Kendriya Vidyalaya, North  
Lakhimpur, Assam.

Yas

-A-

15. Pinjari Nashir Dildar  
Son of Late. Dildar Kalu Pinjari,  
At present posted as Trained  
Graduate Teacher (English) Kendriya  
Vidyalaya, North Lakhimpur, Assam.

16. Vineeta Vidyarthi  
Daughter of. S.R. Vidyarthi  
At present posted as Post Graduate  
Teacher (Chemistry) Kendriya  
Vidyalaya, New Bongaigaon, Assam.

Applicants

- Versus -

1. Union of India  
Represented by the Secretary to the  
Government of India, Ministry of  
Human Resource Development, New Delhi - 1.
2. Kendriya Vidyalaya Sangathan,  
represented by its Chairman,  
18, Institutional Area, Swahid Jeet  
Singh Marg, New Delhi - 16
3. Commissioner,  
Kendriya Vidyalaya Sangathan

*2/5*

18, Institutional Area, Swahid Jeet  
Singh Marg, New Delhi - 16

4. Assistant Commissioner, KVS  
Guwahati region, Khanapara  
Guwahati.

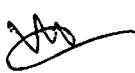
Respondents

1. Particulars of the orders against which the application is made.

The applicants were duly selected for the posts of Post Graduate Teachers, Trained Graduate Teachers and Primary Teachers in different Kendriya vidyalaya schools. However, the authorities have been treating the appointment of the applicant as provisional and on contract and now it is being contemplated to discharge the applicant from service illegally.

2. Jurisdiction of the Hon'ble Tribunal. :

The applicants declare that the subject matter of the order against which they want redressal, is within the jurisdiction of this tribunal.



3. Limitation. :

The applicant further declares that the application is within the limitation prescribed under section 21 of the Administration Tribunal, Act, 1985.

4. Facts of the case :

1. That the Kindriya Vidhalaya Sangathan (hereinafter referred to as KVS) authorities intended to fill up a large number of posts of Post Graduate Teachers (PGT's for short), Trained Graduate Teachers (TGT's for short) and Primary Teachers (PRT's for short) and issued advertisement calling applications from the intending candidates in the employment news published for 13<sup>th</sup>-19<sup>th</sup> September 2003. There were 509 no. of posts of PGT , 1079 no. of posts of TGT and 1026 no. of posts of PRT's sought to be filled up by the process. In the advertisement it was mentioned that the posts were mostly located in the north eastern region, Jammu and kshmir and other remote areas . The posts which were advertised were all regular posts.

A copy of the advertisement is enclosed herewith and marked as Annexure - I.



2. That in the advertisement it was mentioned that the selection test of the candidates would be held in two stages ; in the first stage there would be a multiple objective examination which was to be held on 21.12.03. The the second Stage of the selection process was constituted of descriptive type examination to judge the subject competence of the candidates followed by oral interview.

3. That pursuant to the issuance of the advertisement the applicants, along with many others made their applications in their respective categories herein having their eligibility criteria mentioned in the advertisement for each category of posts. Pursuant to the applications filed by the applicants, the KVS authorities issued call letters to the applicants for the first stage of the test. The applicants appeared in the multiple objective test and after being selected in the test they were issued the call letters for the written test of the second stage of the test. The applicants also qualified in the written test and the KVS authorities issued the call letters to the applicants ,along with many others for their appearance before oral interview to be held in the first week of May 2004.

✓

copies of the call letters of one of the applicants are enclosed herewith and marked as Annexure - II (series).

(The applicants crave leave of the Hon'ble Tribunal to produce all the call letters of the applicants as and when call for by the hon'ble tribunal)

4. That the KVS authorities held the written test (first stage) on 21.12.03 and held the written test (second stage) on 14<sup>th</sup> and 15<sup>th</sup> of February, 2004 and finally held the oral interview of the applicants along with many others from 15.4.2004 to 8.5.2004. After holding the selection test the final result of selection of candidates was declared on 18.5.04 and the applicants were all selected and their Roll nos of the second stage was reflected in the select list.

A copy of the select list dated 18.5.04 is enclosed herewith and marked as Annexure - III.

5. That thereafter the authorities started issuing appointment letters to the selected candidates in the first week of February, 2005 and accordingly the

29

applicants were appointed to their respective posts and were posted in different schools mentioned in the appointment letters. Accordingly the applicants, on receipt of their appointment letters, duly joined their respective schools where they have been duly discharging their duties till date and receiving their salaries.

6. That to great surprise of the applicants they found that in their appointment letters the authorities mentioned the following conditions :

1. The applicants were selected for appointment on contract to their respective posts and it was a provisional appointment.

2. The appointment to the posts was subject to the outcome of a report of the enquiry committee set up to conduct a detail enquiry as to the procedure adopted by the KVS and to ascertain as to whether any candidate received any undue advantage by virtue of the procedure adopted for selection and recruitment.

3. The appointment was for a period of 1 year or till conclusion of enquiry whichever was earlier and the same is subject to renewal if the enquiry was not completed.

JK

4. In case the enquiry committee upholds the selection of the candidates, the appointment would be deemed to be on regular basis w.e.f. the date of joining and the candidate would be put on probation for 2 years and to be confirmed thereafter.

Copies of the appointment letters of the applicants are enclosed herewith and marked as Annexure - IV(series).

7. That from the appointment letters it transpired that the enquiry committee was set up to enquire as to why any candidate received any undue advantage in the selection procedure. It also appeared that save and except that aspect of the recruitment process, the appointment has been held to be on regular basis though curiously it is mentioned that the appointments were on contract.

8. That however after expiry of the period of one year the authorities have issued order in the last week of January 2006 whereby the appointment of the applicants have been extended upto 30.4.2006 or the conclusion of the enquiry /submission of report whichever was earlier. It is mentioned in the extension orders that the appointment was subject to further extension.

24

copy of one such identical extension letter of the applicants is enclosed herewith and marked as Annexure - V.

9. That the applicants state that from what is stated above it would appear that the selection and recruitment of the applicants were made on regular basis. In the advertisement it was mentioned that the posts were to be filled up on regular basis and there was no mention that the same were on contract or provisional basis. In the appointment letter also it is mentioned ,save and except the enquiry part, that the appointment of the applicants were on regular basis. The applicants states that they have been appointed against clear vacancies and the posts are of regular and permanent nature.

10. That the applicants state that the authorities set up the enquiry committee to find out as to whether any particular candidate had received any undue advantage by virtue of the procedure adopted by the KVS authorities for appointment and recruitment. Since the applicants were appointed and they joined their respective schools, about 14 months period has elapsed and till date the authorities have not resolved the matter as a result of which the applicants are suffering grave uncertainties and inspite of the fact that they



were selected on regular basis following due procedure involving passing through 3 selection test, the authorities are terming them as appointment on contractual basis illegally.

11. That the applicants state that their appointment was extended upto 30.4.06 by order dated 27.1.06 and the extended period is expiring shortly. The applicants have come to know from the reliable source that the KVS authorities are not going to extend their services and they have also come to know that they are going to be terminated. The Principal of the respective schools of the applicants have also told the applicants that in the event their services are not extended beyond 30.4.06 by the authorities, the applicants would not be allowed to attend their duties in their respective schools. The applicants state that till date they have duly attending their duties and regularly drawing their salaries. In the given precarious situation the applicants are apprehensive of the fact that they may be discharge from service illegally and they are approaching the Hon'ble Tribunal for their lawful protection and this Hon'ble Tribunal may be pleased to pass some interim order protecting their lawful interest of the applicants.

12. That the applicants state that having been duly selected for the post they have a legitimate expectation to hold the post on regular basis and the action of the authorities in terming their appointment on contract basis is not sustainable in law. The applicants state that inspite of the fact that the applicants have been regularly selected, for no fault of their own, their services have been put to great uncertainty which has put the applicants in undue anxiety and caused uncalled harassment.

13. That the applicants state that since their appointment was on regular basis, they have not opted for any other job and also many of them did not appear in the recruitment process held by the KVS authorities for filling up the subsequent vacancies. Many such recruited incumbents have become age barred for any other selection and in the given situation the authorities are barred by the principle of promissory estoppel in considering their appointments on temporary basis and the applicants are entitled for the regularization in service and therefore the action of the authorities is seeking to discharge the applicants is bad in law and is liable to be set aside.



14. That the applicants state that it appears that the enquiry committee has been set up to find out as to whether any individual has received any undue benefit. The applicants state that since the appointments were made on regular basis even if any particular appointment is found to be irregular, the same has to be dealt with individually following the principle of natural justice and fair play in action as per Rule. Therefore the applicants state that the action of the authorities to put the services of all the incumbents including the incumbents on grave uncertainty is uncalled for and illegal.

15. That a long period of 14 months has elapsed since the applicants joined their duties and still their services are continued to be uncertain and now the stage has come when their services may fall in great jeopardy for no fault of them as such the action of the authorities is not sustainable in law and the applicants are entitled for regularization of their services w.e.f. the date of their joining.

16. That the applicants state that since the applicants services are continuing on provisional basis, till date their service book have not been open in their respective schools and also the contributory provident



fund account has also not been open and they are treated as temporary appointees.

17. That all the applicants have a common cause of action and the attending facts and circumstances of the all the applicants are identican in nature . There the applicants craves leave of the hon'ble Tribunal to join in the singe petition to avoid miltiplicity of litigation which may kindly allowed .

5. Grounds for relief with legal provisions

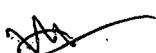
i. For that the selection and recruitment of the applicants were made on regular basis and in the advertisement it was mentioned that the posts were to be filled up on regular basis and there was no mention that the same were on contract or provisional basis. In the appointment letter also it was mentioned ,~~save~~ and except the enquiry part, that the appointment of the applicants were on regular basis against clear vacancies and the posts are of regular and permanent nature . As such the action of the authorities in deeming the applicants as provisional and on contract basis is illegal and not sustainable in law and the action is liable to be set aside and the applicants are entitled to be considered as regular employees of the KVS .

W

ii. For that the applicants submit that the authorities set up the enquiry committee to find out as to whether any particular candidate had received any undue advantage by virtue of the procedure adopted by the KVS authorities for appointment and recruitment and thereafter about 14 months period has elapsed and till date the authorities have not resolved the matter as a result of which the applicants are suffering grave uncertainties and inspite of the fact that they were selected on regular basis following due procedure. As such the action of the authorities are unreasonable and not sustainable in law .

ii. That the applicants state that their appointment was extended upto 30.4.06 and the action of the authorities in not even issuing the further extension letters on the face pending enquiry and on the contrary the action in seeking the discharge the applicants from service is highly illegal and not sustainable in law .

iii. For that the applicants submits that having been duly selected for the posts they have a legitimate expectation to hold the post on regular basis and the action of the authorities in terming their appointment on contract basis is not sustainable in law .



iv. For that the applicants submit that inspite of the fact that the applicants have been regularly selected, for no fault of their own, the action of the authorities in putting great uncertainty on their service career and placing applicants in undue anxiety and caused uncalled harassment, is illegal and not sustainable in law and liable to be set aside .

v. For that the applicants state that since their appointment was on regular basis pursuant to a due recruitment process , the action of the authorities in causing such uncalled for harassment is barred by the principle of promissory estoppel in considering their appointments on temporary basis and the applicants are entitled for the regularization in service and the action of the authorities is bad in law and is liable to be set aside

vi. For that the applicants submit that the enquiry committee has been set up to find out as to whether any individual has received any undue benefit and since the applicants were appointed on regular basis, even if any particular appointment is found to be irregular, the same has to be dealt with individually following the principle of natural justice and fair play in action as



per Rule. Therefore the applicants submit that the action of the authorities to put the services of all the incumbents including the petitioner on grave uncertainty is uncalled for and illegal.

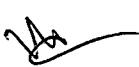
Vii That that in any view of the matter the action of the authorities in creation the regular appointment of the applicants on contract/provisional basis is unreasonable and illegal and sustainable in law and the applicants are entitled for regularization of their services w.e.f. the date of their joining.

**6. Details of remedies exhausted.**

The applicants have no relief under the service rules.

**7. Matters not previously filed or pending with any other court.**

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal, nor any



such application, writ petition or suit is pending before any of them.

8. Prayer

In the premises aforesaid, it is, therefore, prayed that Your Lordships may be pleased to admit this application, issued notices to the respondents to show cause as to why the applicants shall not be treated as appointed to their respective posts of PGT/TGT/PRT in the Kendriya Vidyalayas on regular basis and as to why the action of the authorities in treating the applicants as appointed on provisional/contract basis shall not be quashed and set aside, call for the entire records of the case and after hearing the parties, be pleased to allow the petition issuing direction to the respondents, to treat the services of the applicants on regular basis and not on provisional/contract basis and or pass such further order / orders as Your Lordships may deem fit and proper.

And for this act of kindness the applicants, as in duty bound, shall ever pray.



9. Interim order

Pending disposal of the application the hon'ble tribunal may be pleased to issue direction to the authorities not to disturb the services of the applicants and allow them to continue in service in their respective school.

10. Does not arise

11. Particulars of bank draft/postal order in respect of the application fee

(i) I.P.O. No. 26G 3244131

(ii) Date 27.4.06

(iii) Issued by Guwahati Post Office

(iv) Payable at Guwahati.

12. List of enclosures.

As stated in the INDEX

Yours

VERIFICATION

I, Shri Vipin Bihari Singh, son of Shri B.P. Singh, aged about 29 years, presently serving as Trained Graduate teacher, Kendriya Vidyalaya, Digaru, Sonapur, Assam, am one of the applicants in this original application and other applicants have authorised me to sign this verification on their behalf and as such I do hereby verify that the statements made in paragraphs Nos. 4(1,2,3,4,5,6,7,8,9,10,11,12,13,14,15,16,17) are true to my personal Knowledge ; those made in paragraph nos ~~XX~~ ---~~X~~--- are matters of record and the statements made in paragraph nos. 5(1,II,III,IV,V,VI,VI) --- are believed to be true on legal advice and I have not suppressed no material fact.

And I sign this verification on this 27-th day of April / 2006, at Guwahati.

Place Guwahati

Signature of the applicant

Date 27.4.06.

## KENDRIYA VIDYALAYA SANGATHAN

### RECRUITMENT FOR THE POSTS OF TEACHERS

The Kendriya Vidyalaya Sangathan (K.V.S.) an autonomous organization under the Ministry of Human Resource Development, Department of Higher Education and Secondary Education, Govt. of India invites applications in the prescribed format for recruitment of teachers for the year 2004-2005 from Indian Nationals for filling up of vacancies and drawing a panel of candidates for the period upto 30th June, 2005. The following posts, as per details given below are proposed to be filled up in the Kendriya Vidyalayas spread all over India.

#### PART - I

##### 1. POST GRADUATE TEACHERS IN

- (i) English (ii) Hindi (iii) Physics (iv) Chemistry
- (v) Economics (vi) Commerce (vii) Mathematics (viii) Biology
- (ix) History (x) Geography

PAY SCALE : Rs. 6500-200-10500

UPPER AGE LIMIT : 40 Years (as on 01.01.2004)

#### ESSENTIAL QUALIFICATIONS

##### Essential:

i) Two years integrated Post Graduate M.Sc. Course of Regional College of Education of NCERT in the concerned subject with at least 50% marks in aggregate of Master's Degree from a recognized University with at least 50% marks in aggregate in the following subjects:

- a. PGT (English) English, Hindi
- b. PGT (Hindi) Hindi
- c. PGT (Physics) Physics/Electronics/Applied Physics/Nuclear Physics
- d. PGT (Chemistry) Chemistry/Bio-Chemistry
- e. PGT (Economics) Economics/Applied Economics/ Business Economics
- f. PGT (Commerce) Commerce with Accounting / Cost, Accountancy
- g. PGT (Maths) Financial Accounting as a Major Subject of study
- h. PGT (Biology) Holder of degrees of M.Com in Applied / Business Economics shall not be eligible.

- i. PGT (History) Mathematics/Applied Mathematics
- j. PGT (Geography) Botany/Zoology/Life Sciences/Bio Sciences/Genetics
- k. PGT (Social Studies) Micro-Biology/Bio-Technology/Molecular-Bio/Plant Cell Physiology provided they have studied Botany and Zoology at Graduation level.

- l. PGT (History) History
- m. PGT (Geography) Geography

ii) B.Ed. or equivalent qualification from a recognized University.

iii) Proficiency in teaching through Hindi and English media.

##### Desirable:

Knowledge of Computer Applications.

##### 2. TRAINED GRADUATE TEACHERS IN

- (i) English (ii) Hindi (iii) Social Studies (iv) Mathematics
- (v) Science (vi) Sanskrit (vii) History

PAY SCALE : Rs. 5500-175-9000

UPPER AGE LIMIT : 35 Years (as on 01.01.2004)

#### ESSENTIAL QUALIFICATIONS

i) Four Years integrated degree course of Regional Colleges of Education of NCERT in the concerned subject with at least 50% marks in aggregate of Bachelor's Degree with at least 50% marks in the concerned subject(s) and in aggregate including elective and Languages in the combination of Subjects as under:

- a. For TGT (English) English as an elective subject at Degree level.
- b. For TGT (Hindi) Hindi as an elective subject at Degree level.
- c. For TGT (Social Studies) Any two of the following subjects in which one must be either History or Geography.

- d. For TGT (Science) Botany, Zoology and Chemistry.
- e. For TGT (Sanskrit) Sanskrit as an elective subject at Degree level.

- f. For TGT (Maths) Maths, Physics and Chemistry.

ii) B.Ed. or equivalent qualification from a recognized University.

iii) Proficiency in teaching through Hindi and English media.

##### Desirable:

Knowledge of Computer Applications.

##### 3. PRIMARY TEACHER

PAY SCALE : Rs. 4500-125-7000

UPPER AGE LIMIT : 30 Years (as on 01.01.2004)

#### ESSENTIAL QUALIFICATIONS

i. Senior Secondary (Class XII) with 50% marks.

ii. JBT - after senior secondary (class XII) or B.Ed. or equivalent or B.Ed. Ed.

iii. Proficiency in teaching through Hindi and English media.

##### Desirable:

Knowledge of Computer Applications.

#### RESERVATION

The reservation of vacancies for SC, ST, OBC, Ex-servicemen and Physically handicapped candidates will be as per rules of the Government of India. A person who has served in any rank (whether as combatant or as a non-combatant) in the Armed Forces (Army, Navy and Air Force) will only be eligible for reservation for Ex-servicemen. However, number of vacancies for SC/ST candidates is more on account of backlog of vacancies.

#### PART - II

#### ELIGIBILITY OF APPLICANTS

All applicants must fulfill the essential requirement of the post applied for and other conditions stipulated in this advertisement as on 01.01.2004. Before applying they must satisfy themselves that they possess the essential qualifications prescribed for various posts. No inquiry will be entertained. The prescribed essential qualifications are the minimum and mere possession of the same does not entitle candidates to be selected.

#### AGE RELAXATION

Relaxation in upper age limit will be as under:

- (a) Upto a maximum of Five years in the case of SC/ST candidates.
- (b) Upto a maximum of Three years in the case of OBC candidates.
- (c) Upto a maximum of Five years of persons who had ordinarily been domiciled in the State of Jammu & Kashmir during 11.08.10.31.12.85.
- (d) Upto a maximum of Ten years for women candidates.
- (e) Upto a maximum of Five Years for Govt. servants/KVS regular employees.

- (f) An ex-serviceman who has put in not less than 06 months continuous service in the Armed Forces (Army, Navy and Air Force) shall be allowed to deduct the period of such service from his/her actual age and if the resultant age does not exceed the maximum age limit prescribed for the post by more than 3 years, he/she shall be deemed to satisfy the condition regarding age limit. This is applicable for the posts of Trained Graduate Teachers and Primary Teachers only.

- (g) Upto a maximum of 10 years in the case of SC/ST candidates and 8 years in the case of OBC candidates serving as Govt. employees in accordance with the Govt. Of India instructions. An applicant claiming age relaxation under this para should produce a certificate from his/her employer to the effect that he/ she is a Govt. servant as on the date of advertisement.

- (h) Upto a maximum of 10 years in the case of Physically Handicapped.

**EXCEPT PHYSICALLY HANDICAPPED CANDIDATES, ALL THE CONCESSIONS MENTIONED ABOVE WILL BE CONCURRENT, THAT IS IF A PERSON IS ELIGIBLE FOR MORE THAN ONE CONCESSION ONLY ONE OR THE CONCESSIONS OF THE HIGHEST PERMISSIBLE LIMIT WILL BE GRANTED.**

**FOR PHYSICALLY HANDICAPPED, IF A PERSON BELONGS TO SC/ST, HE/SHE WILL BE ALLOWED 15 YEARS i.e. 10 YEARS FOR P.H. AND 5 YEARS FOR SC/ST.**

#### PART - III

- Application must be submitted in the prescribed form published in Annexure of this advertisement. The application form can also be downloaded from the website of the Sangathan [www.kvsangathan.nic.in](http://www.kvsangathan.nic.in).
- Candidates desirous to apply for more than one post should submit applications for each post accompanied by the prescribed fee and necessary enclosures for each post in separate envelopes.

- Applicants cannot apply for more than one subject in each category of post.
- One subject in PGT and/or one in TGT.

- Envelope containing the application must be superscribed in bold letters as

#### APPLICATION FOR THE POST OF

- Duly filled in application must only be submitted latest by 27.10.2003 to:

KENDRIYA VIDYALAYA SANGATHAN

POST BOX NO.4624

NEW DELHI-110 016

#### EXAMINATION FEES / APPLICATION FEE

Candidates will have to pay a NON-REFUNDABLE FEE OF Rs. 250/- (Two Hundred and Fifty only) by demand draft only in favour of 'KENDRIYA VIDYALAYA SANGATHAN' payable at New Delhi along with his/her application. The fee sent through IPO/Money Order/Crossed Cheque/Currency note or the Treasury Challans will not be accepted by the Sangathan and such applications will be treated as incomplete received without fee. Separate fee is to be paid through separate bank draft for each post applied.

The refund of the fee will not be allowed in any case.

The bank draft should be valid for at least 6 months from the date of publication of this advertisement.

Fee is required to be paid by SC/ST/Ex-servicemen categories. Physically Handicapped persons are also exempted from payment of fee subject to the submission of prescribed Medical Certificate issued by Govt. Hospital duly signed by Chief Medical Officer.

#### PART - IV

#### MODE OF SELECTION

The Sangathan will hold written examinations for the recruitment to the above mentioned posts at Ahmedabad, Bangalore, Bhopal, Bhubaneswar, Chandigarh, Chennai, Delhi, Dehradun, Guwahati, Hyderabad, Jabalpur, Kolkata, Jaipur, Jammu, Lucknow, Mumbai, Patna.

The centres for the examinations as mentioned above are subject to change at the discretion of the Sangathan. Every effort will be made to allot the candidates the centres of his/her choice for examination. However, the Sangathan may at its discretion allot a different centre to the candidate when the circumstances so warrant.

3. The mode of selection shall include a written test/examination, professional practice tests, proficiency tests, and personal interviews.

4. The written examination will be conducted in two parts i.e. one of Multiple Objective Type and another of Descriptive Type. In the Descriptive Type examination, only those candidates will be allowed to appear who qualify in the multiple objective type examination and no weightage of this examination will be given. The details of both the examinations are as under:

#### 1st Stage : Multiple Objective Examination To Be Held On 21.12.2003

Post	Difficulty Level	Duration of Examination	No. of Questions
1. Primary Teachers	+2 Level	02 hrs. (8.30 hrs to 10.30 hrs)	120
2. Trained Graduate Teachers	Graduation	02 hrs. (11.30 hrs to 13.30 hrs)	120
3. Post Graduate Teachers	Post Graduation	02 hrs. (14.30 hrs to 16.30 hrs)	120

The place of examination will be intimated to candidates separately.

#### Stage II - Descriptive Type Examination (to Judge the subject competence)

To be held on 14<sup>th</sup> and 15<sup>th</sup> February 2004.

Post	Difficulty Level	Duration of Examination
1. Primary Teachers	+2 Level	03 hrs.
2. Trained Graduate Teachers	Graduation	03 hrs.
3. Post Graduate Teachers	Post Graduation	03 hrs.

A written test of 02 hrs. duration will also be held of all candidates who qualify the 1st stage examination to judge their bilingual competence. The difficulty level of this test will be of

2 Level.

The Sangathan may not take any scrutiny of applications for eligibility before the written test and the applicants will be allowed to appear in the exam.

26  
28  
28  
28

Screening test etc. at their own risk; therefore, before submitting the application, the candidate must ensure that he/she fulfills the eligibility criteria as laid down in this advertisement. His/ her candidature will be purely provisional subject to eligibility being verified after the test and/or interview.

Candidate who has been allowed to appear for the written test and/or interview, should not presume that he/ she is eligible for appointment to the post.

The Sangathan reserves the right to cancel his/her candidature at any stage of the selection if it is not as per the provisions laid down in this advertisement.

c. The decision of the Sangathan about the mode of selection to the post and eligibility conditions of the applicant shall be final and binding. No correspondence will be entertained in this regard.

**DOCUMENTS TO BE ATTACHED WITH THE APPLICATION FORM**

1. A crossed Bank Draft of Rs. 250/- (Two Hundred and Fifty only) in favour of Kendriya Vidyalaya Sangathan, payable at New Delhi.
2. One self-addressed and self-stamped post card by affixing postage stamp of Rs. 6/- No other document to be attached.

LAST DATE FOR RECEIPT OF APPLICATION(S) : 27.10.2003

**GUIDELINES FOR FILLING UP THE APPLICATION FORM**

- i. The candidates must fill in the application form published in Annexure to this advertisement and may utilize it in original or may get this form photocopied or typed neatly on foolscap size white paper (21 cms x 29 cms) in double space on one side of the paper or on printed application form ensuring that its format is exactly the same as published by the Sangathan in this advertisement or may download from the Sangathan's website [www.kvsangathan.org](http://www.kvsangathan.org). The application form should only in boxes relating to name, address, father's name etc. one box should be left blank between the names / words in block letters only. Application Forms will not be supplied by the Kendriya Vidyalaya Sangathan or Kendriya Vidyalaya(s).
- ii. Candidates admitted to the examination will be sent Photo Admit Card permitting them to take the examination. No candidate will be permitted to appear in the examination without the Admit Card.
- iii. On receiving the admit cards, candidates should verify that the photographs, signatures appended on the application form and attendance sheet will be printed on the admit card are identical and there is no variation of any kind in the photographs and signatures. If any variation is found in the signatures appended by him/her at different places, his/her candidature will be cancelled.
- iv. The application forms are to be processed in computerized system, candidates should take special care that entries made in the application form are clear legible and complete. The candidate will be solely responsible for any adverse decision on his/her candidature due to illegible or misleading entries. Applications which are illegible or are incompletely/incorrectly filled, not accompanied by the prescribed fee shall be summarily rejected.
- v. The candidates should note that no request for change of subject or Post or centre as indicated originally by them in the application form shall be entertained by the Sangathan under any circumstances.
- vi. While filling his/her application form, the candidate should carefully decide about his/her choice of the subject or post or preference of the centre of the examination. If a candidate indicates the names of more than one post in TGT/PGT or the names of more than one centre, his/her application is liable to be cancelled.

**NOTES TO THE CANDIDATES**

- i. Applicants should note that in case a communication is received by the Sangathan from his/her present employer, withholding the candidate from appearing in the written test/interview, his/her application/candidature will be rejected.
- ii. Selected candidates will not be informed of the result individually for stage I examination but it will be available on website [www.kvsangathan.org](http://www.kvsangathan.org) on 20.01.2004.
- iii. Appointment orders to the selected candidates will be issued by the Sangathan.
- iv. The Sangathan may at its discretion recommend higher initial pay to exceptionally qualified and experienced candidates.
- v. Canvassing in any form will disqualify a candidate.
- vi. Applicants must read the Guidelines before filling up the Application Form and must ensure that no column applicable to them is left blank. Carefully fill in as much information furnished therein would be used for deciding the eligibility and suitability of the applicants for being called for written examination/interview. Applications not filled correctly and not as per the Guidelines are liable to be rejected and the onus of such rejection would be on the applicant(s). The Sangathan will not entertain any claim for such rejection.
- vii. The Sangathan may take up the verification of eligibility of the candidate at any point of time prior to or after the completion of the formalities. If found not eligible, the candidature shall be summarily rejected.
- viii. The Sangathan may at its discretion hold re-examination as and when necessary.
- ix. The applications received in time will be acknowledged by returning the self-addressed post card attached.
- x. Candidates serving in any recognized institution/organization/autonomous body of Central Govt./ State Govt. must apply under Intimation to his/her Employer.
- xi. No TA/DA will be paid for appearing in the written tests and interview.
- xii. Selected candidates are liable to be posted anywhere in India based upon the vacancies available in specific region. For teachers of Kendriya Vidyalaya(s), services are however, transferable to any establishment of KVS in India or abroad.
- xiii. Selected candidates will be entitled to various allowances as admissible under the Central Govt./ KVS Rules.
- xiv. Selected candidates will initially be on probation for two years which is extendable by one year, if necessary.
- xv. Maximum number of vacancies for initial posting are available in the Vidyalayas of North-Eastern Region, J&K and remote areas of the country.
- xvi. No request for change of place of posting will be entertained.
- xvii. Application should ONLY be submitted for the post to :

KENDRIYA VIDYALAYA SANGATHAN  
P.O.BOX 4624,  
NEW DELHI - 110 016

- xviii. Qualifications acquired by the candidates should be strictly in accordance with the prescribed qualifications and candidate should not seek claim of equivalence of their qualifications with that of qualifications as asked for.
- xix. The candidate should not fill in the qualification in the application form for which they have appeared in any of the examination or whose result are awaited/ withheld/ not declared.

- xx. Applications have been invited only for the post of Post Graduate Teachers, Trained Graduate Teachers and Primary Teachers. Applications for other posts may not be submitted.
- xxi. Stage Stage - I. Examination for all subjects of Trained Graduate Teachers, and all subjects of Post Graduate Teachers will be held simultaneously on 21.12.2003 at two different times, therefore, at the most the candidate can apply only for one subject in TGT and one subject in PGT category. However, in such cases candidate will have to fill up two separate forms one for TGT subject and one for PGT subject.

- xxii. The candidates who do not receive their Admit Card for 1st stage examination may get in touch with the Assistant Commissioner of the Regional Office of Kendriya Vidyalaya Sangathan at the aforesaid stations for which the candidates have opted in the application forms alongwith proof of their having applied for the post on 20th December 2003 between 11:00 AM to 3:00 PM. Provisional Admit Cards would be issued to such candidates. The candidates may also inform KVS by e-mail alongwith their name, father's name, date of birth and post applied and subsequently may collect their duplicate admit card on 20.12.2003 between 11:00 AM to 3:00 PM from concerned Regional Office KVS. However it may be made clear that without admit card no candidate will be permitted to enter the examination hall.

**SPECIFIC INSTRUCTIONS FOR FILLING THE APPLICATION FORM****POST GRADUATE TEACHERS**

Post Subject Codes	
PGT(English)	0 1
PGT(Physics)	0 3
PGT(Commerce)	0 5
PGT(Maths)	0 7
PGT(History)	0 9
PGT(Hindi)	0 2
PGT (Chemistry)	0 4
PGT(Commerce)	0 6
PGT(Biology)	0 8
PGT(Geography)	1 0

**TRAINED GRADUATE TEACHERS**

Post Subject Codes	
TGT(English)	1 1
TGT(S.S)	1 3
TGT(Sanskrit)	1 5
TGT(Hindi)	1 2
TGT (Science)	1 4
TGT(Maths)	1 6

**PRIMARY TEACHERS**

Subject Offered Code (Refer column no. 12 of the application form) (for various subject combinations)

01. Physics, Chemistry, Mathematics	02. Physics, Chemistry, Botany/Zoology
03. Chemistry, Botany and Zoology	04. Physics, Botany and Zoology
08. Social Sciences (having at least two subjects out of History, Geography, Economics and Pol. Science).	09. Commerce/Accountancy/Business Studies
18. Commerce/Accountancy/Business Studies	19. Others
21. Graduation degree	22. English literature as one of the main subjects
24. English literature as one of the main subjects	25. Hindi literature as one of the main subjects
26. Chemistry, Botany and Zoology	27. Physics, Chemistry, Botany/Zoology
28. Physics, Chemistry, Mathematics	29. Social Studies (having at least two subjects out of History, Geography, Economics and Pol. Science). Of which one must be either History or Geography.
30. B.A. (Hons.) in History/ Geography/ Economics/ Pol. Science as a major subject.	31. B.A. (Hons.) in History/ Geography/ Economics/ Pol. Science as a major subject.
35. B.Com/ B.Com(Hons.)	36. Others
37. Others	38. Others
39. Post Graduate degree	40. Post Graduate degree
10. English	11. Hindi
13. Electronics	12. Physics
16. Chemistry	15. Nuclear Physics
19. Applied Economics	20. Business Economics
22. Mathematics	23. Applied Mathematics
25. Zoology	24. Botany
28. Genetics	26. Life Sciences
31. Molecular Biology	27. Bio Sciences
34. Geography	29. Micro Biology
	32. Plant Physiology
	33. History

**EXAMINATION CENTRE CODE****FOR STAGE - I EXAMINATION**

Bangalore	0 1	Bhopal	0 2
Chennai	0 3	Delhi	0 4
Guwahati	0 5	Kolkata	0 6
Lucknow	0 7	Mumbai	0 8
Ahmedabad	0 9	Bhubaneswar	1 0
Chandigarh	1 1	Dehradun	1 2
Hyderabad	1 3	Jabalpur	1 4
Jaipur	1 5	Jammu	1 6
Patna	1 7		

**EXAMINATION CENTRE CODE****FOR STAGE - II EXAMINATION**

Bangalore	2 1	Bhopal	2 2
Chennai	2 3	Delhi	2 4
Guwahati	2 5	Kolkata	2 6
Lucknow	2 7	Mumbai	2 8

Continued.

- 25 -

Name: Sushil Kumar S/o Ram Bhagat	
Address: 8/3 Aggarwal colony - Tohana Road	
Area: Ratia	
City/Town: Ratia	District: Fatehabad
State: Haryana. PIN Code: 125051	

SUB :- INTERVIEW FOR THE POST OF PGT'S / TGT'S IN KVS

Sir/Madam,

On the basis of your performance in the 2nd Stage written examination held on 14-15 Feb, 2004, you are requested to appear for an interview for the post of PGT / TGT at the place, date and time indicated below :-

PLACE :- KENDRIYA VIDYALAYA

OLD JNU CAMPUS

NEW MEHRAULI ROAD

NEW DELHI - 110067

DATE : 03-05-2004

TIME : 12.00 NOON



Photo of Candidate Signature of Candidate

ROLL NO :- 2401020422

1. You are also requested to bring the following documents in original at the time of interview for verification :-

FOR TGT

- Copy of Bachelor's Mark Sheets (ALL 3 YEARS) with minimum of 50% marks in the concerned subject(s) and also in aggregate.
- Write on a separate sheet the combination of subjects offered at graduation level and marks secured in each subject in each year showing total marks & percentage.

FOR PGT

- Copy of Master Degree and Mark Sheet (ALL 2 YEARS) in the concerned subject with minimum of 50% marks.

COMMON FOR PGT & TGT

- Proof Of Date Of birth. (Secondary/Sr. Secondary certificate issued by Board)

(f) In case claiming age relaxation

Requisite certificate for age relaxation as the case may be in respect of SC/ST/OBC/J & K RESIDENT /Govt servant / KVS regular employee / Ex-Serviceman/ Physically Handicapped.

(g) Copy of No Objection Certificate from your present Employer, in case you are in job.

(h) Those who belong to SC/ST/OBC category will have to produce latest caste certificate obtained in the prescribed format from the competent authorities.

(i) Bio data (5 copies) in the proforma enclosed.

(j) An undertaking in the proforma attached with this letter to the effect that in case of selection you are willing to be posted anywhere in India including the North - east and Jammu & Kashmir Regions.

(k) The candidates who have failed to submit document(s) at the time for Stage (II) Exam held on 14-15th Feb, 2004 are required to bring one set of photo copies of the mentioned documents along with originals.

2. If any of the particulars stated by you in the application on verification is found incomplete or wrong, if you are found to have willfully suppressed any material information relevant to the consideration of your case without prejudice to any other action that may be taken in consequence thereof, your candidature will be summarily rejected and you will not be interviewed. Candidates while coming to attend the interview must satisfy himself / herself that he/she possess the requisite qualifications prescribed as per advt. Dt 13 Sep -19 Sep, 2003 in Employment News, as on the last date of submission of application i.e. 01.01.2004.

3. Sangathan reserves the right of postponing or deferring the date of interviews for which intimation will be sent to you for which no claims will be entertained against cancellation charges of ticket or otherwise. Also a candidate called for interview on the date may have to overstay by not more than one day for which he/she should make arrangements at his/her own expenses.

4. No Travelling Allowances will be paid to you for attending the interview. However, only unemployed SC/ST candidates will be paid second class rail fare or bus fare by shortest route from residence to the place of interview and back to residence provided the distance is exceeding 30 kms both onward and return journey. The first 30 km in both cases is to be borne by candidates. However, reimbursement will be restricted to the remaining distance excluding 30 kms both ways.

Attested by  
C. Dharuman  
Adv.

ENCL :- AS ABOVE

Yours faithfully,

(C. DHARUMAN)

ASSISTANT COMMISSIONER (ADM & FIN)

# KENDRIYA VIDYALAYA SANGATHAN

2nd STAGE ADMIT CARD FOR THE POST OF TEACHERS : YEAR 2004 - 2005

Name and Address of Candidate

804

SUSHIL KUMAR

Name: Sushil Kumar S/o Ram Bhagat

Address: 8/3 - Aggarwal colony : Tohana Road

Area: Ratra

City/Town: Ratra District: Fatehabad

State: Haryana

PIN Code: 125051

Address of Examination Centre

KENDRIYA VIDYALAYA NO.4  
KANDHAR LINE  
DELHI CANTT  
NEW DELHI  
110010

24/01

Post Applied For

PGT

Subject

HINDI

2nd Stage Roll Number

2401020122

Reference Number

0203205 / 1102020009

*Glenn*  
Project Manager



Candidate's Photograph  
& Signature

Candidate must read Examination Schedule and General Instructions for 2nd stage bilingual competency and subject competency test.

It is for the information of the candidates that they have to appear for the Bilingual competency Test only once though they have qualified the 1st Stage Examination for PGT/TGT/PRT.

Accordingly candidates taking Bilingual Competency Test and Subject Competency Test for the post of PGT/TGT on 14th Feb, 2004 need not have to appear again for bilingual test on 15th Feb, 2004 in case they are going to appear for Subject Competency Test for PRT.

## EXAMINATION SCHEDULE

TGT :- English, Hindi, Social Studies, Science, Sanskrit, Mathematics

Examination Papers for Trained Graduate Teachers (TGT)	Day & Date	Time & Duration	Max. Marks
Paper-1 : Bilingual Competency Test	Saturday 14.02.2004	0800 hrs - 1000 hrs 2 Hours	100
Paper-2 : Subject Competency Test	Saturday 14.02.2004	1100 hrs - 1400 hrs 3 Hours	100

PGT :- English, Hindi, Physics, Chemistry, Economics, Commerce, Mathematics, Biology, History, Geography

Examination Papers for Post Graduate Teachers (PGT)	Day & Date	Time & Duration	Max. Marks
Paper-1 : Bilingual Competency Test	Saturday 14.02.2004	0800 hrs - 1000 hrs 2 Hours	100
Paper-2 : Subject Competency Test	Saturday 14.02.2004	1500 hrs - 1800 hrs 3 Hours	100

Examination Papers for Primary Teachers (PRT)	Day & Date	Time & Duration	Max. Marks
Paper-1 : Bilingual Competency Test	Sunday 15.02.2004	0800 hrs - 1000 hrs 2 Hours	100
Paper-2 : Subject Competency Test (English, Hindi, Maths, Science and Social Science - 20 marks for each subject)	Sunday 15.02.2004	1100 hrs - 1400 hrs 3 Hours	100

P.T.O.

Attested by  
Ravinder Singh  
Adv.

*-27-***KENDRIYA VIDYALAYA SANGATHAN****RESULT FOR THE POST OF PRIMARY TEACHERS, TRAINED GRADUATE TEACHERS AND POST GRADUATE TEACHERS FOR KENDRIYA VIDYALAYAS**

The following are the roll numbers of candidates who have been recommended for appointment to the post of Primary Teachers, Trained Graduate Teachers and Post Graduate Teachers in Kendriya Vidyalayas on the basis of written test held on 21-12-2003 (first stage), 14-02-2004 and 15-02-2004 (second stage) and interviews held from 15-04-2004 to 08-05-2004. The appointment is subject to the fulfillment of the requisite educational qualifications and age as on 01-01-2004 as prescribed and as advertised in the Employment News weekly in the issue dated 13-09-2003 - 19-09-2003. In case of SC/ST/OBC/Physically Handicapped and Ex-servicemen, the appointment is subject to production of requisite certificate from competent authority.

The candidates selected hereunder will be offered appointment in their turn subject to availability of the vacancies.

Sangathan is not responsible for any printing/typing error.

**PRIMARY TEACHERS****GENERAL (428 CANDIDATES)**

2101210105 2201210087 2201210117 2201210138 2201210183 2201210190 2201210208 2201210214 2201210232  
 2201210239 2201210242 2201210246 2201210249 2201210283 2201210289 2201210291 2201210309 2201210315  
 2201211324 2201210348 2202210009 2202210050 2202210054 2202210072 2202210141 2202210207 2202210255  
 2202210260 2202210276 2202210300 2202210304 2202210329 2202219010 2202219051 2202219066 2202219069  
 2202219102 2202219104 2202219106 2202219113 2202219116 2301210013 2301210025 2301210049 2301210053  
 2301210071 2301210078 2301210098 2301210099 2401210158 2401210163 2401210185 2401210193 2401210199  
 2401210205 2401210210 2401210261 2401210306 2401210308 2401210312 2401210333 2401210343 2401210349  
 2401210350 2401210372 2401210380 2401210389 2401210395 2401210409 2401210417 2401210435 2401210447  
 2401210451 2402210017 2402210024 2402210031 2402210034 2402210036 2402210041 2402210044 2402210051  
 2402210052 2402210060 2402210067 2402210070 2402210076 2402210082 2402210083 2402210088 2402210089  
 2402210092 2402210097 2402210117 2402210128 2402210132 2402210136 2402210142 2402210150 2402210157  
 2402210169 2402210179 2402210185 2402210200 2402210207 2402210214 2402210235 2402210251 2402210254  
 2402210267 2402210278 2402210281 2402210385 2402210410 2402210416 2402210420 2402210424 2402210456  
 2402210279 2403210281 2403210297 2403210299 2403210307 2403210334 2403210353 2403210420 2403210482  
 2403210510 2403210576 2403210589 2403210615 2403210709 2404210011 2404210030 2404210077 2404210091  
 2404210119 2404210122 2404210128 2404210131 2404210141 2404210153 2404210197 2404210216 2404210219  
 2404210220 2404210230 2404210256 2404210272 2404210324 2404210336 2404210356 2404210370 2404210389  
 2404210390 2404210403 2404210406 2404210419 2404210429 2404210433 2404210436 2405210028 2405219007  
 2405219019 2405219073 2405219086 2405219133 2405219139 2405219140 2405219179 2405219181 2405219203  
 2405219209 2405219217 2405219220 2405219250 2405219258 2405219262 2405219263 2405219280 2405219286  
 2405219377 2405219356 2405219357 2405219358 2405219383 2405219400 2405219406 2405219439 2405219440

*Attested by  
Chandrasekhar*

2405219448 2405219456 2405219461 2405219465 2405219466 2405219483 2405219503 2405219519 2405219558  
 2405219565 2405219581 2405219595 2405219596 2405219598 2405219600 2405219635 2405219639 2405219651  
 2405219686 2405219713 2405219716 2405219719 2405219747 2405219751 2405219752 2405219766 2406210017  
 2406210041 2406210077 2406210100 2406210119 2406210122 2406210133 2406210153 2406210170 2406210174  
 2406210193 2406210194 2406210201 2406210214 2406210230 2406210247 2406210287 2406210312 2406210321  
 2406210344 2406210345 2406210416 2406210435 2406210436 2406210476 2406210529 2406210536 2406210537  
 2406210560 2406210567 2406210572 2406210573 2406210590 2406210594 2406210598 2406210602 2406210616  
 2406210624 2406210639 2406210648 2406210666 2406210688 2406210712 2406210803 2406210922 2406210971  
 2406210991 2407210040 2407210093 2407210221 2407210245 2407210247 2407210258 2407210262 2407210320  
 2407210337 2407210340 2407210363 2407210368 2407210386 2407210390 2407210401 2407210408 2407210440  
 2407210485 2407210507 2407210575 2408210040 2408210064 2408210071 2408210140 2408210155 2408210227  
 2408210236 2408210246 2408210273 2408210292 2408210303 2408210304 2408210314 2408210315 2408210342  
 2408210368 2408210411 2408210458 2408210496 2408210545 2408210569 2408210576 2501210014 2501210015  
 2501210031 2501210071 2501210084 2501210113 2501210124 2501219019 2601210074 2601210087 2601210127  
 2601210145 2601210185 2601210193 2601210210 2601219034 2601219046 2601219076 2601219081 2601219083  
 2602210010 2602210014 2602210046 2602210072 2602210109 2602210122 2602210141 2602210159 2602210187  
 2602210206 2701210092 2701210198 2701210209 2701210217 2701210263 2701210279 2701210295 2701210303  
 2701210371 2701210408 2701210410 2701210423 2701210438 2701210455 2701210470 2701210475 2701210483  
 2701210486 2701210489 2702210036 2702210090 2702210091 2702210122 2702210126 2702210184 2702210207  
 2702210226 2702210251 2702210286 2702210292 2702210305 2702210307 2702210316 2702210318 2702210330  
 2702210355 2702210376 2703210010 2703210011 2703210055 2703210112 2703210134 2703210186 2703210193  
 2703210268 2703210307 2703210335 2703210387 2703210390 2703210404 2703210406 2703210410 2703210423  
 2703210426 2703210445 2703210461 2703210472 2703210482 2703210484 2703210498 2704219028 2704219031  
 2704219044 2704219048 2704219070 2704219157 2704219162 2704219178 2704219183 2704219205 2704219227  
 2704219232 2704219274 2704219295 2704219319 2704219373 2704219379 2801210016 2801210021 2801210049  
 2801210054 2801210055 2801210076 2801210084 2801219011

## OTHER BACKWARD CLASSES ( 239 CANDIDATES)

2101210049 2101210085 2101210096 2201210006 2201210017 2201210074 2201210178 2201210224 2201210226  
 2201210227 2201210243 2201210251 2201210284 2201210304 2201210368 2202210023 2202210042 2202210070  
 2202210184 2202210195 2202210317 2202219015 2202219054 2202219063 2202219068 2301210050 2301219007  
 2401210084 2401210092 2401210110 2401210151 2401210162 2401210197 2401210227 2401210298 2401210328  
 2401210345 2401210357 2401210365 2401210375 2401210411 2401210479 2401210482 2402210042 2402210078  
 2402210145 2402210170 2402210176 2402210229 2402210246 2402210249 2402210257 2402210279 2402210354  
 2402210461 2402210462 2402210595 2403210034 2403210058 2403210097 2403210284 2403210337 2403210360  
 2403210361 2403210364 2403210468 2403210610 2403210664 2403210704 2404210083 2404210095 2404210132  
 2404210162 2404210235 2404210293 2404210299 2404210307 2404210333 2404210371 2404210374 2404210448  
 2405210026 2405219004 2405219046 2405219148 2405219152 2405219245 2405219248 2405219277 2405219325  
 2405219381 2405219386 2405219401 2405219410 2405219423 2405219428 2405219437 2405219452 2405219497  
 2405219523 2405219540 2405219552 2405219553 2405219590 2405219615 2405219624 2405219637 2405219674  
 2406210026 2406210083 2406210192 2406210219 2406210220 2406210264 2406210270 2406210423 2406210562  
 2406210654 2406210672 2406210687 2406210694 2406210705 2406210723 2406210749 2406210771 2406210773  
 2406210789 2406210815 2406210872 2407210028 2407210034 2407210049 2407210119 2407210146 2407210326  
 2407210342 2407210350 2407210384 2407210593 2408210136 2408210150 2408210230 2408210334 2408210363  
 2408210410 2408210441 2408210466 2408210467 2408210485 2408210563 2408210581 2501210023 2501210048  
 2501210055 2501210107 2501210114 2501210121 2601210016 2601210118 2601210136 2601210138 2601210146  
 2601210147 2601210166 2601210201 2601210205 2601219036 2601219052 2601219060 2602210018 2602210026  
 2602210071 2602210105 2602210113 2602210130 2602210133 2602210142 2602210149 2602210173 2602210182  
 2602210192 2602210194 2602210199 2701210019 2701210077 2701210108 2701210131 2701210140 2701210176  
 2701210283 2701210370 2701210372 2701210458 2702210059 2702210100 2702210112 2702210123 2702210133  
 2702210152 2702210192 2702210232 2702210294 2702210336 2702210337 2702210442 2703210012 2703210050  
 2703210054 2703210068 2703210089 2703210129 2703210144 2703210147 2703210213 2703210237 2703210252  
 2703210327 2703210343 2703210416 2704219049 2704219072 2704219077 2704219117 2704219130 2704219132  
 2704219146 2704219171 2704219191 2704219216 2704219224 2704219253 2704219291 2704219386 2704219392  
 2704219393 2801210041 2801210061 2801210086 2801219007

## SCHEDULED CASTE ( 138 CANDIDATES)

2201210036 2201210133 2201210256 2201210292 2202210246 2202219055 2202219093 2301210008 2301210085  
 2401210013 2401210119 2401210123 2401210141 2401210153 2401210171 2401210216 2401210235 2401210243  
 2401210248 2401210278 2401210285 2401210290 2401210317 2401210337 2401210416 2401210426 2401210458  
 2402210004 2402210008 2402210038 2402210046 2402210077 2402210093 2402210116 2402210252 2402210296

KRISHNA VIDYALAYA SANGATHAN

2402210509 2402210560 2402210581 2403210045 2403210182 2403210232 2403210373 2403210542 2403210577  
2403210647 2403210655 2403210681 2404210099 2404210174 2404210435 2405210033 2405219023 2405219049  
2405219064 2405219066 2405219149 2405219227 2405219256 2405219323 2405219395 2405219421 2405219455  
2405219489 2405219492 2405219525 2405219560 2405219597 2405219661 2405219708 2405219724 2405219729  
2405219731 2406210195 2406210278 2406210327 2406210387 2406210521 2406210558 2406210561 2406210667  
2406210702 2406210711 2406210936 2407210164 2407210270 2407210423 2407210503 2407210523 2407210534  
2407210542 2408210185 2408210310 2408210360 2408210418 2408210461 2501210002 2501210041 2501210085  
2601210002 2601210024 2601210043 2601210045 2601210200 2601210226 2602210030 2602210146 2602210155  
2602210174 2701210026 2701210126 2701210183 2701210260 2701210447 2701210459 2701210484 2701210493  
2702210014 2702210022 2702210191 2702210390 2702210421 2703210061 2703210111 2703210341 2703210382  
2704219154 2704219201 2704219282 2704219366 2704219400 2801210002 2801210030 2801210040 2801210073  
2801210134 2801219001 2801219012

**SCHEDULED TRIBE ( 39 CANDIDATES)**

2101219005 2202210259 2202210326 2202219004 2401210382 2402210298 2402210387 2403210160 2403210241  
2403210389 2403210464 2404210108 2405219001 2405219131 2405219135 2405219192 2405219231 2405219364  
2405219375 2405219376 2405219471 2405219535 2405219543 2405219576 2405219753 2406210587 2406210898  
2406210902 2501210028 2501210061 2501210106 2601210023 2601210206 2602210104 2602210154 2602210189  
2703210278 2801210120 2801219008

**PHYSICALLY HANDICAPPED ( 35 CANDIDATES)**

2202219035 2401210230 2402210163 2402210236 2403210202 2405219257 2405219268 2405219293 2405219445  
2405219478 2405219603 2405219648 2406210161 2406210217 2406210452 2406210617 2407210268 2407210304  
2501210017 2701210409 2701210478 2702210051 2702210073 2702210193 2703210270 2704219213 2704219254  
2704219260 2704219330 2704219348 2704219377 2704219387 2801210023 2801210027 2801219010

**EX-SERVICEMEN ( 30 CANDIDATES)**

2201210005 2401210130 2401210195 2401210253 2401210301 2401210428 2401210444 2402210012 2402210048  
2404210330 2405219175 2405219186 2405219275 2405219387 2405219402 2405219481 2405219495 2405219726  
2407210288 2407210493 2407210567 2601210086 2701210170 2702210058 2702210346 2702210422 2703210417  
2704219149 2801210052 2801219014

**BLIND ( 5 CANDIDATES)**

2202218001 2405218002 2406218004 2407218004 2701218001

## TRAINED GRADUATE TEACHERS

**ENGLISH**

**GENERAL ( 60 CANDIDATES)**

2101110025 2202119005 2301119004 2401110005 2401110017 2401110040 2401110128 2401110135 2401110175  
2401110184 2401110185 2401110229 2401110234 2401110244 2401110246 2401110247 2402110025 2402110027  
2402110035 2402110055 2402110063 2402110064 2402110065 2402110075 2402110079 2402110097 2402110130  
2402110131 2402110142 2402110149 2402110157 2402110166 2402110167 2404119023 2404119025 2404119041  
2404119048 2405119012 2405119017 2405119079 2405119080 2405119086 2405119109 2501110011 2501110031  
2501110037 2501110038 2501110039 2501110047 2501110049 2601110011 2601110023 2601119002 2601119013  
2601119014 2701110058 2704119006 2704119044 2801110001 2801119005

**OTHER BACKWARD CLASSES ( 34 CANDIDATES)**

2101110030 2101110031 2101119006 2101119007 2101119010 2201110063 2202119024 2401110176 2401110205  
2401110240 2402110013 2402110028 2402110054 2402110078 2402110093 2402110099 2402110111 2402110148  
2404119012 2404119027 2405119013 2405119036 2405119097 2501110030 2601110016 2701110003 2701110079  
2704119021 2704119034 2704119039 2801110037 2801110052 2801110057 2801110088

**SCHEDULED CASTE ( 19 CANDIDATES)**

2201110050 2301110034 2301119008 2401110214 2402110083 2402110115 2402110160 2405119005 2405119035  
2501110034 2501110048 2501119003 2704119023 2801110007 2801110045 2801110065 2801110075 2801110087  
2801110099

**SCHEDULED TRIBE ( 7 CANDIDATES)**

2202119003 2202119025 2402110073 2405119025 2801110050 2801119006 2801119007

**PHYSICALLY HANDICAPPED ( 1 CANDIDATE)**

2202119027

**EX-SERVICEMEN ( 4 CANDIDATES)**

2402110118 2404119045 2405119030 2801110086

**BLIND ( 1 CANDIDATE)**

2401118001

**HINDI**

**GENERAL ( 18 CANDIDATES)**

2201120001 2201120002 2201120019 2402120023 2402120054 2404129001 2404129004 2404129015 2404129027  
2501129005 2701120036 2701120091 2704129027 2704129029 2704129077 2704129092 2704129099 2704129105

**OTHER BACKWARD CLASSES ( 9 CANDIDATES)**

2402120042 2402120048 2405129042 2405129063 2701120044 2701120089 2704129058 2704129059 2704129094

**SCHEDULED CASTE ( 5 CANDIDATES)**

2402120026 2402120074 2404129009 2501129004 2704129071

**EX-SERVICEMEN ( 1 CANDIDATE)**

2704129045

**BLIND ( 1 CANDIDATE)**

2405128001

**S.S.T.**

**GENERAL ( 43 CANDIDATES)**

2201130008 2201130016 2201130018 2202139002 2202139003 2403130002 2403130033 2403130046 2403130051  
2403130053 2403130133 2403130135 2403130196 2403130219 2403130220 2404139001 2404139013 2404139025  
2404139026 2404139028 2405139009 2405139020 2405139042 2405139070 2501130004 2501130005 2601130001  
2601130013 2601130025 2701130004 2701130042 2702130005 2702130146 2702130151 2702130197 2702130227  
2704139002 2704139022 2704139023 2704139034 2704139041 2704139060 2704139075

**OTHER BACKWARD CLASSES ( 22 CANDIDATES)**

2101130001 2201130023 2202139005 2403130035 2403130063 2403130104 2403130156 2403130171 2403130188  
2404139004 2405139017 2405139019 2405139032 2405139068 2601130016 2601130027 2601139004 2601139007  
2601139008 2704139019 2704139025 2704139052

**SCHEDULED CASTE ( 13 CANDIDATES)**

2403130008 2403130055 2403130061 2405139008 2405139027 2405139029 2405139043 2405139053 2405139065  
2704139084 2704139093 2704139112 28011139002

**SCHEDULED TRIBE ( 1 CANDIDATE)**

2403130094

**PHYSICALLY HANDICAPPED ( 2 CANDIDATES)**

2601139001 2704139099

**EX-SERVICEMEN ( 1 CANDIDATE)**

2403130126

**SCIENCE**

**GENERAL ( 22 CANDIDATES)**

2202149026 2301149001 2403140024 2403140089 2403140137 2403140138 2403140154 2403140165 2403140191  
 2404149024 2404149029 2404149039 2405149085 2601149016 2602140015 2602140026 2702140013 2702140035  
 2702140060 2704149008 2704149059 2801149004

**OTHER BACKWARD CLASSES ( 12 CANDIDATES)**

2101140002 2403140012 2403140054 2403140097 2403140124 2405149001 2405149010 2405149030 2602140001  
 2702140026 2704149006 2801149002

**SCHEDULED CASTE ( 7 CANDIDATES)**

2202149013 2202149018 2403140046 2403140051 2405149050 2501149001 2704149067

**SCHEDULED TRIBE ( 3 CANDIDATES)**

2201140028 2403140085 2405149033

**PHYSICALLY HANDICAPPED ( 1 CANDIDATE)**

2405149026

**SANSKRIT****GENERAL ( 19 CANDIDATES)**

2201150017 2301150004 2301150011 2403150011 2403150052 2406150031 2406150057 2406150062 2406150089  
 2406150112 2406150113 2406150118 2406150226 2602150019 2703150045 2703150086 2703150093 2703150098  
 2704159001

**OTHER BACKWARD CLASSES ( 11 CANDIDATES)**

2201150011 2301150006 2403150104 2405159019 2406150056 2406150073 2406150252 2703150065 2703150099  
 2703150126 2704159002

**SCHEDULED CASTE ( 7 CANDIDATES)**

2406150049 2406150217 2406150231 2406150235 2703150034 2703150060 2801150005

**SCHEDULED TRIBE ( 3 CANDIDATES)**

2405159013 2405159024 2406150174

**PHYSICALLY HANDICAPPED ( 2 CANDIDATES)**

2406150173 2703150072

**EX-SERVICEMEN ( 2 CANDIDATES)**

2703150134 2801159002

**MATHS****GENERAL ( 38 CANDIDATES)**

2101160022 2101160023 2101169006 2201160012 2202169006 2202169030 2202169034 2301160012 2404169003  
 2404169020 2404169042 2404169051 2404169066 2404169068 2404169074 2405169062 2405169077 2405169080  
 2405169151 2406160020 2406160113 2407160048 2407160074 2407160100 2407160137 2407160171 2407160193  
 2703160004 2703160050 2703160057 2704169005 2704169033 2704169045 2704169056 2704169065 2704169074  
 2704169079 2801160002

**OTHER BACKWARD CLASSES ( 20 CANDIDATES)**

2201160013 2202169028 2202169032 2301160010 2405169135 2406160112 2407160004 2407160092 2407160095  
 2407160128 2407160161 2407160168 2407160185 2501169010 2602160073 2703160028 2703160101 2704169018  
 2704169041 2704169072

**SCHEDULED CASTE ( 7 CANDIDATES)**

2405169043 2405169145 2406160024 2406160056 2406160089 2406160139 2407160178

**SCHEDULED TRIBE ( 1 CANDIDATE)**

2404169061

**PHYSICALLY HANDICAPPED ( 3 CANDIDATES)**  
2406160004 2406160054 2406160084

**EX-SERVICEMEN ( 2 CANDIDATES)**  
2405169046 2406160017

**BLIND ( 1 CANDIDATE)**  
2404168001

## POST GRADUATE TEACHERS

### ENGLISH

**GENERAL ( 4 CANDIDATES)**  
2101010013 2301010006 2801010021 2801019002

**OTHER BACKWARD CLASSES ( 2 CANDIDATES)**  
2101019006 2401010056

**SCHEDULED CASTE ( 1 CANDIDATE)**  
2501010026

**SCHEDULED TRIBE ( 1 CANDIDATES)**  
2201010012

### HINDI

**GENERAL ( 25 CANDIDATES)**  
2101020005 2201020008 2401020030 2401020033 2401020059 2401020076 2401020117 2402020048 2402020050  
2402020051 2405029011 2501020006 2501020008 2601029002 2704029001 2704029019 2704029037 2704029041  
2704029047 2704029053 2704029068 2704029079 2801020006 2801020007 2801020010

**OTHER BACKWARD CLASSES ( 14 CANDIDATES)**  
2101020001 2101020008 2201020001 2401020101 2405029043 2501020009 2501020011 2501020013  
2601029003 2704029031 2704029052 2704029083 2704029088

**SCHEDULED CASTE ( 8 CANDIDATES)**  
2101020006 2301020002 2401020001 2401020068 2404029024 2501020013 2704029061 2801020004

**SCHEDULED TRIBE ( 3 CANDIDATES)**  
2401020061 2401020070 2601020002

**PHYSICALLY HANDICAPPED ( 1 CANDIDATE)**  
2401020022

### PHYSICS

**GENERAL ( 17 CANDIDATES)**  
2101039001 2402030013 2402030022 2402030060 2402030098 2402030105 2402030198 2402030211 2402030242  
2405039001 2501030011 2601030006 2701030015 2701030045 2701030057 2701030077 2704039006

**OTHER BACKWARD CLASSES ( 9 CANDIDATES)**  
2101030012 2402030032 2402030033 2402030084 2402030165 2402030197 2405039031 2704039025 2801030008

**SCHEDULED CASTE ( 5 CANDIDATES)**  
2402030027 2402030042 2402030093 2402030209 2801039002

### CHEMISTRY

**GENERAL ( 18 CANDIDATES)**

2101040020 2301049001 2403040047 2403040093 2403040102 2403040119 2403040176 2403040192 2405049014  
2405049027 2406040001 2406040014 2501040011 2602040010 2702040010 2704049012 2704049014 2801040010

**OTHER BACKWARD CLASSES ( 9 CANDIDATES)**

2201040015 2202049014 2403040041 2403040117 2405049021 2405049044 2406040005 2602040009 2702040042

**SCHEDULED CASTE ( 5 CANDIDATES)**

2201040042 2405049019 2405049020 2704049027 2801040021

**SCHEDULED TRIBE ( 1 CANDIDATE)**

2101040007

**PHYSICALLY HANDICAPPED ( 3 CANDIDATES)**

2403040006 2405049005 2801040003

**ECONOMICS****GENERAL ( 6 CANDIDATES)**

2404059002 2306050014 2406050030 2602050015 2704059005 2704059011

**OTHER BACKWARD CLASSES ( 3 CANDIDATES)**

2404059001 2406050012 2702050015

**SCHEDULED CASTE ( 2 CANDIDATES)**

2406050007 2406050013

**COMMERCE****GENERAL ( 17 CANDIDATES)**

2202060009 2405069005 2405069011 2405069013 2406060010 2406060041 2406060050 2406060055 2406060059  
2406060067 2406060075 2406060086 2406060094 2406060101 2406060104 2602060009 2702060008

**OTHER BACKWARD CLASSES ( 9 CANDIDATES)**

2202060012 2301060001 2301060007 2405069014 2406060054 2406060066 2406060112 2406060117 2702060006

**SCHEDULED CASTE ( 3 CANDIDATES)**

2404060005 2404060007 2406060021

**PHYSICALLY HANDICAPPED ( 2 CANDIDATES)**

2406060002 2406060107

**MATHS****GENERAL ( 1 CANDIDATE)**

2702070059

**OTHER BACKWARD CLASSES ( 1 CANDIDATE)**

2601079005

**BIOLOGY****GENERAL ( 30 CANDIDATES)**

2101080007 2202080032 2202080035 2202080054 2202080055 2202089005 2202089007 2404089001 2405089016  
2406080031 2407080004 2407080008 2407080027 2407080081 2407080102 2407080119 2407080122 2407080124  
2407080150 2407080151 2407080164 2501080013 2501080020 2501080023 2501080026 2602080042 2702080008  
2702080047 2702080053 2703080042

**OTHER BACKWARD CLASSES ( 17 CANDIDATES)**

2202080022 2301089002 2405089001 2405089003 2405089010 2405089014 2406080012 2407080063 2407080067  
2407080105 2407080110 2407080169 2501080028 2602080021 2602080036 2704089021 2704089023

**SCHEDULED CASTE ( 9 CANDIDATES)**

2202080006 2405089034 2406080023 2407080038 2407080078 2407080135 2407080179 2501089001 2801080006

**SCHEDULED TRIBE ( 5 CANDIDATES)**

2202080017 2202080063 2407080011 2602080005 2602080052

**PHYSICALLY HANDICAPPED ( 3 CANDIDATES)**

2405089011 2405089035 2407080017

**HISTORY****GENERAL ( 7 CANDIDATES)**

2404099009 2407090015 2407090027 2501090001 2602090002 2703090061 2801090002

**OTHER BACKWARD CLASSES ( 4 CANDIDATES)**

2202090010 2405099006 2405099008 2704099001

**SCHEDULED CASTE ( 2 CANDIDATES)**

2407090002 2801090004

**SCHEDULED TRIBE ( 2 CANDIDATES)**

2202090004 2407090031

**PHYSICALLY HANDICAPPED ( 2 CANDIDATES)**

2405099007 2407090028

**GEOGRAPHY****GENERAL ( 2 CANDIDATES)**

2404109001 2407100029

**OTHER BACKWARD CLASSES ( 1 CANDIDATES)**

2407100005

## KENDRIYA VIDYALAYA SANGATHAN

Regional Office,  
Chayurum Bhawan, Maligaon Chariali,  
Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGD. POST

No.F. 8-1/PGT(HINDI)/05-KVS(GR)/15087-83 Dated: 02-2-2005

SUBJECT: OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF PGT(HINDI)

With reference to his/her application for the above post Smt / Km. / Shri JAGDISH CHAUHAN is hereby informed that he/she has been selected for appointment on provisional basis against the post of PGT(HINDI) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 6500-200-10,500/- and posted at Kendriya Vidyalaya Nagaon. He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PGT(Hindi) by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Jagdish Chauhan in the post of PGT(Hindi) is subject to the outcome of a report/conclusion/recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/ conclusion/ recommendation/ findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

Attested by  
Bhoudhury  
Adm

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

Attested by  
A. Choudhury

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as PGT(HINDI)

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same, duly completed in all respects. This acceptance should reach the undersigned in any case by 14-2-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-2-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her.

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No. 2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*Kash*  
( U.N. KHWAREY )  
ASSISTANT COMMISSIONER

Encl. As above.

JAGDISH CHAUHAN, C/O. SRI KASHINATH SINGH,  
583/10, NEW BASTI KYDGANJ,  
ALLAHABAD - 211 003.

Copy forwarded to:

1. The Principal, Kandoli Vidyalaya \_\_\_\_\_. In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGD. POST

2. The Principal, Kendriya Vidyalaya NAGAON The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi, for information please:

ASSISTANT COMMISSIONER

## KSENDRIYA VIDYALAYA SANGATHAN

Regional Office,

Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGISTERED POST

No.F.8-7/PRT/2005-KVS(GR)/ 13 (D.) - 011. Dated: 04.02.2006

SUBJECT : OFFER OF PROVISIONAL APPOINTMENT ON CONTRACT TO  
THE POST OF PRIMARY TEACHER.

Golam Robbani Ahmed

With reference to his/her application for the above post Smt./Km./Shri \_\_\_\_\_ is hereby informed that he/she has been selected for appointment on provisional basis against the post of PRT in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 4500-125-7000/- and posted at Kendriya Vidyalaya, \_\_\_\_\_. He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PRT by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari \_\_\_\_\_ in the post of PRT is subject to the outcome of a report/ conclusion/ recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

*Tested by  
Chowdhury  
Adv.*

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as P.R.T.

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 16-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/her.

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No. 2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and R. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*( U. N. KHWAREY )*

ASSISTANT COMMISSIONER

Encl: As above.

**Mr. Golam Robbani Ahmed**  
**Village & P.O. : Fakirganj, P.S. : South Salmara,**  
**Distt: Dhubri (ASSAM) 783330**

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_. In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGISTERED POST

6

2. The Principal, Kendriya Vidyalaya DIGARU(ASSAM) The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi, for information please:

Leaw

ASSISTANT COMMISSIONER

Sat-11h

9/6/105

11h

-47-

1

## KENDRIYA VIDYALAYA SANGATHAN

Regional Office,  
Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

6  
REGISTERED POST

Phone : 2571798/2571799/2571797(FAX)

No.F. 8-2/TGT(MATHS)/05-KVS(GR)/ Dated: 09-2-2005  
16630-32

SUBJECT: OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF TGT(MATHEMATICS)

With reference to his/her application for the above post Smt./Km./Shri VIPIN BIHARI SINGH is hereby informed that he/she has been selected for appointment on provisional basis against the post of TGT(MATHS) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 5500-175-9000/- and posted at Kendriya Vidyalaya DIGARU(ASSAM). He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of TGT(MATHS) by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari VIPIN BIHARI SINGH in the post of TGT(MATHS) is subject to the outcome of a report/conclusion/recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

*Attested by:  
Anandlal Ray  
Adv.*

## KSENDRIYA VIDYALAYA SANGATHAN

## Keychain + Wallet

Chayaram Bhawan, Alipore, Calcutta  
Gujarati 17.

NPG • 1997

ST-6-C 0361 Phone : 2571798/2571799/2571797(FAX)

No.F. 8-1/PGT(Hindi)/05-KVS(GR)/15072-34 dated: 02-02-2005

SUBJECT : OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF PGT(HINDI)

With reference to his/her application for the above post Smt./Km./Shri Sushil Kumar is hereby informed that he/she has been selected for appointment on provisional basis against the post of PGT(Hindi) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs 6500-200-19,500/- and posted at Kendriya Vidyalaya Patna. The will draw allowances and other benefits in accordance with pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PGT(Hindi) by a Civil Surgeon. This provisional appointment to Shri/Smt/Kumar Sushil Kumar in the post of PGT(Hindi) is subject to the outcome of a report/conclusion/recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give interim report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of the procedure adopted.

Lighted  
Grand Army  
Now

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as PGT(Hindi).

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.
6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribes certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".
7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.
8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14-2-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-2-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*(S. N. LIVWARE)*  
ASSISTANT COMMISSIONER

Encl: As above.

SUSHIL KUMAR,  
8/3 AGGERWAL COLONY, TOHANA ROAD, RATIA  
DIST. FATEHABAD, PIN - 125 051 (HARYANA)

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya EXCEPTED. In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in K. V. Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

2. The Principal, Kendriya Vidyalaya DIGARU. The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Adminn.), KVS (HQ), New Delhi, for information please.

ASSISTANT COMMISSIONER

KSENDRIYA VIDYALAYA SANGATHAN

Regional Office,

Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

REGISTERED POST

Phone : 2571798/2571799/2571797(FAX)

No.F. 8-1/PGT(Physics)/05-KVS(GR)/15218-20 Dated: 02-02-2005

**SUBJECT : OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF PGT(Physics)**

With reference to his/her application for the above post Smt./Km./Shri Anand Ballabh is hereby informed that he/she has been selected for appointment on provisional basis against the post of PGT(Physics) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 6500-200-10500/- and posted at Kendriya Vidyalaya IOC Noonmati Guwahati. He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PGT(Physics) by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Anand Ballabh in the post of PGT(Physics) is subject to the outcome of a report/conclusion/recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/ conclusion/ recommendation/ findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

*Offered by  
Anand Ballabh  
JW*

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as PGT(Physics).

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in para 1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract, arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment He/she is liable to be transferred anywhere in India

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

( U. N. *Kash* )  
ASSISTANT COMMISSIONER

Encl: As above.

Anand Ballabh, C/O Mr. D.K. Saxena  
602E/15 Ward No.3, Mehrauli,  
New Delhi : 110 030

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_. In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

KENDRIYA VIDYALAYA SANGATHAN  
Regional Office.

Chayaram Bhawan, Maligaon, Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGISTERED POST

No.F. 8-2/TGT(MATHS)/05-KVS(GB)/  
15564-6 Dated: 03-2-2005

SUBJECT: OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF TGT(MATHEMATICS)

With reference to his/her application for the above post  
Smt./Km./Shri PAVAN SINGH THAKUR is hereby informed  
that he/she has been selected for appointment on provisional basis  
against the post of TGT(MATHS) in the Kendriya Vidyalaya  
Sangathan in the pay scale of Rs. 5500-175-9000/-  
and posted at Kendriya Vidyalaya LAKHIMPUR, ASSAM. He/ She  
will draw allowances and other benefits in addition to his/her  
pay at rates as admissible to the Kendriya Vidyalaya Sangathan  
employees. This offer of appointment is subject to the candidate  
being declared fit for the post of TGT(MATHS).

Shri/Smt/Kumari PAVAN SINGH THAKUR in the  
post of TGT(MATHS) is subject to the outcome of  
a report/conclusion/recommendations/findings of the enquiry  
committee set up with the approval of Competent Authority  
to conduct detailed enquiry into the procedure adopted  
by Kendriya Vidyalaya Sangathan for selection of candidates  
for teachers by employing private agency and give, inter-alia  
report/conclusion/recommendation/findings to ascertain as to  
whether any candidate has received any undue advantage  
by virtue of procedure adopted by Kendriya

Very  
Respectfully  
Anil Deka

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives report/conclusion/recommendations/findings, that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as TGT (MATHS)

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be is false, the services will be terminated forthwith without assigning any further reason; and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office. Receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment He/she is liable to be transferred anywhere in India

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24/12/2004

U. N. KHWAREY  
ASSISTANT COMMISSIONER

~~Enc. As above.~~

PAVAN SINGH THAKUR  
OPP. DR. ROBIN'S CLINIC, I.T.I. ROAD,  
BUDHI, BALAGHAT (M.P.), PIN - 481 001.

Copy forwarded to:-

The Principal, Kendriya Vidyalaya In case  
Sh./Smt./Km. accepts the offer of  
appointment he/ she should be relieved immediately with the  
instructions to join his/her new post under intimation to the  
Sangathan. If the appointee is not working at present in his  
Vidyalaya, this memorandum may be sent to the concerned  
Vidyalaya forthwith under intimation to the Sangathan.

REGISTERED POST

North Lakhimpur

Assam

2. The Principal, Kendriya Vidyalaya Assam. The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

The Dy. Commissioner (Admn.), KVS (HQ), New Delhi  
or information please.

ASSISTANT COMMISSIONER

KSENDRiya VIDYALAYA SANGATHAN

Regional Office,  
Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

REGISTERED POST

Phone : 2571798/2571799/2571797(FAX)

No. F 8-2/TGT(ENG)/05-KVS(GR) *15491* Dated: 03-2-2005

SUBJECT : OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF TGT(ENG.)

With reference to his/her application for the above post Smt./Km./Shri Pinjari Nashir Dildar is hereby informed that he/she has been selected for appointment on provisional basis against the post of TGT(ENG) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 5500-175-9000/- and posted at Kendriya Vidyalaya Lakhimpur (Assam). He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of TGT(ENG.) by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Pinjari Nashir Dildar in the post of TGT(ENG) is subject to the outcome of a report/conclusion/recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidate for teachers by employing private agency and give interim report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of which he adopted

*Stated by  
Bhattacharya*

2

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a women, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as TGT(Eng)

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office or receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her.

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No 2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*(U. N. KHWAREY)*

ASSISTANT COMMISSIONER

Encl: As above.

✓ Pinjari Nashir Dildar  
At. Pimpriakaraut, Post: Ghodasgaon,  
Tal: Muktainagar, Dist: Jalgaon,  
State: Maharashtra - 425306

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya                   . In case Sh./Smt./Km.                    accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

-70-

1

**KSENDRIYA VIDYALAYA SANGATHAN**

Regional Office,

Chayaram Bhawan, Maligaon Chariali,

Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGISTERED POST

No.F.8-7/PRT/2005-KVS(GR)/ 156 & - 86

Dated: 04.02.2005

**SUBJECT : OFFER OF PROVISIONAL APPOINTMENT ON CONTRACT TO  
THE POST OF PRIMARY TEACHER.**

With reference to his/her application for the above post  
Smt./Km./Shri Ajin Thomas is hereby informed that  
he/she has been selected for appointment on provisional basis  
against the post of PRT in the Kendriya Vidyalaya Sangathan in the  
pay scale of Rs. 4500-125-7000/- and posted at Kendriya  
Vidyalaya, LAKHIMPUR (ASSAM). He/ She will draw  
allowances and other benefits in addition to his/her pay at rates as  
admissible to the Kendriya Vidyalaya Sangathan employees. This  
offer of appointment is subject to the candidate being declared fit  
for the post of PRT by a Civil Surgeon. This provisional appointment  
of Shri/Smt/Kumari Ajin Thomas in the  
post of PRT is subject to the outcome of a report/ conclusion/  
recommendations/findings of the enquiry committee set up with the  
approval of Competent Authority to conduct detailed enquiry into  
the procedure adopted by Kendriya Vidyalaya Sangathan for  
selection of candidates for teachers by employing private agency  
and give, inter-alia report/conclusion/recommendation/findings to  
ascertain as to whether any candidate has received any undue  
advantage by virtue of procedure adopted by Kendriya

Attested by  
Amit Ghosh  
Adm. Officer

-F1-

2.

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered, and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as P.R.T.

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 16-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/her

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No. 2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*( U. N. KHWAREY )*  
ASSISTANT COMMISSIONER

Encl: As above.

Mr. Ajin Thomas  
"Puthenpurayil House"  
Irumbamutty, Palakayam P.O.  
Palakkad, KERALA-678591

Copy forwarded to:

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_ In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

6  
REGISTERED POST

2. The Principal, Kendriya Vidyalaya LAKHIMPUR (ASSAM) The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates, etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties, only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post, he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admin.), KVS (HQ), New Delhi  
for information please

ASSISTANT COMMISSIONER

1

KSENDRIYA VIDYALAYA SANGATHAN

Regional Office,  
Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGISTERED POST

Inv. P. J-1/PKT/2003-EVS(GR)/ 15786 - 68 Dated: 04.02.2003

SUBJECT: OFFER OF PROVISIONAL APPOINTMENT ON CONTRACT TO  
THE POST OF PRIMARY TEACHER.

With reference to his/her application for the above post Smt./Km./Shri Ravindra Kumar is hereby informed that he/she has been selected for appointment on provisional basis against the post of PRT in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 4500-125-7000/- and posted at Kendriya Vidyalaya, Lakhimpur, Assam. He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PRT by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Ravindra Kumar in the post of PRT is subject to the outcome of a report/ conclusion/ recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

*Selected by  
Gaudhury  
A.D.W.*

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as P.R.T.

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 16-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her.

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*Loan*  
( U. N. KHWAREY )

ASSISTANT COMMISSIONER

Encl: As above.

Ravindra Kumar, c/o Shri Ram Swaroop Prasad  
West Church Road, Red. House Compound  
PO. Gaya, PS. Rampur, Distt. Gaya -823 001(Bihar)

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_: In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGISTERED POST

6

Lakhimpur

2. The Principal, Kendriya Vidyalaya Assam. The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi, for information please.

ASSISTANT COMMISSIONER

82

P/2 102

**KENDRIYA VIDYALAYA SANGATHAN**  
**SILCHAR REGION**

Housing and Sanitation Scheme  
Plan: 2005-2006

F.2-10.1 PRT

22417-17

07.03.2005

**SUBJECT : OFFER OF PROVISIONAL APPOINTMENT ON CONTRACT TO THE POST OF  
PRIMARY TEACHER**

With reference to his/her application for the above post Sir./Km. Shri. Bishwajit Kumar is

Prabhakar hereby informed that he/she has been selected for appointment on provisional basis against the post of Primary Teacher in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 4500-125-7000/- and posted at Kendriya Vidyalaya

Mao (Arunachal Pradesh). He/She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of Primary Teacher. In case of any change in this provisional appointment of Shri./Shm./Km. Bishwajit Kumar Prabhakar in the post of

Primary Teacher is subject to the outcome of a report/conclusionary recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the Officer and the Officer may, in his/her sole discretion, freely dealt with the offeree.

Contd. Page 2

Attested by  
Anand Dinesh  
Adm

6-APR-2006 20:00

103

121

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report conclusion recommendations findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation ~~..... and for a period of two years which may be extended.~~ Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of Medical Fitness Certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as Primary Teacher.

4. During the provisional appointment and thereafter, until he/she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms and conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/Tribe certificate/OBC Certificate being verified through the proper channel and if the

Contd. Page. 3

(P/2)

[3]

verification reveals that the claim to belong to SC or ST or OBC as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

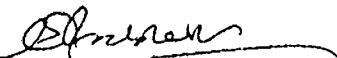
7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/she accepts the offer on the terms and conditions stipulated he/she would send his/her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose in forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 17.03.2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 28.03.2005, this offer of appointment will automatically stand cancelled and no further correspondence will be entertained from him/her.

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/She will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/She is liable to be transferred anywhere in India.

11. He/She will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS(HQRS) Vide circular No. F.2-17/2003-04/KVS(Budget) dated 08/12.03.2004 and F.2-17/2003-04/KVS(Budget) dated 24.12.2004.

  
(DR. E. PRABHAKAR)  
ASSISTANT COMMISSIONER.

Encl: As above

Sh. Biswajit Kumar Prabhakar,

C/O- Bimal Kumar, Basant Kunj,

Sipahi Tola, Chunapur Road,

District - Purnea, Bihar.

Contd. Page. 4

(4)

(P.D.)

- 85 -

Copy forwarded to :-

1. The Principal, Kendriya Vidyalaya  
Km.

In case Sh. Sini  
accepts the offer of a  
pointment he/she should be relieved immediately with the instructions to join his/her new post  
under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya,  
this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the  
Sangathan.

2. The Principal, Kendriya Vidyalaya Miao (Arunachal Pradesh)

The date of joining of the candidate may be intimated to this office immediately after the  
candidate reports for duty. In case he/she does not join by the stipulated date, this office  
should be informed telegraphically. This appointment is further subject to production of  
certificates etc as per Article 49 (1) of Education Code for Kendriya Vidyalayas. The  
candidate be allowed to join his/her duties only after verification of original certificates, and  
on submission of requisite forms/statements duly completed in all respects. Those appointed  
under SC/ST or OBC quota may be allowed to join duties only on production of original  
certificate mentioned in para 6 of the order. They are also requested to check the original  
certificates in respect of the qualifications of the appointee employee and satisfy themselves  
that the appointee possess requisite qualification for the post he/she is appointed to. The  
Principal/In-charge Principal will certify on the joining report itself regarding his/her satisfaction  
about the certificate produced.

3. The Dy.Commissioner (Admn), KVS(HQ), New Delhi, for information.

/

ASSISTANT COMMISSIONER

KENDRIYA VIDYALAYA SANGATHAN

Regional Office.

Chayaram Bhawan, Mahgaon, Naxali,  
Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGD. POST

Mo.P. 8-1/PGT(CHEM)/05-KVS(GB)/15186-880 dated: 02-2-2005

SUBJECT: OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF PGT(CHEMISTRY)

With reference to his/her application for the above post Smt./Km./Shri SARITA YADAV is hereby informed that he/she has been selected for appointment on provisional basis against the post of PGT(CHEM) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 6300-200-10,500/- and posted at Kendriya Vidyalaya DIGARU (Assam). He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PGT(CHEM) by a Civil Surgeon. This provisional appointment is subject to the outcome of a report/conclusion/recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

Tested by  
Anandlal  
(Anandlal)

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case, before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If, however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Songathan as PGT (CHEM).

4. During the provisional appointment and thereafter, until she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefore. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office. Receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14-2-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-2-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No 2-17/2003-04/KVS (Budget) dated 08/12/2004 and F. 2-17/2003-04/KVS(Budget) dated 24/12/2004

( U.N. KHWAREY )  
ASSISTANT COMMISSIONER

Encl: As above

MISS SARITA YADAV, 12 Amrit Bhawan  
VILL. & P.O. : SIHOR, VIA : TIBA BASAI,  
DISTT. : JHUNJHUNU(RAJ.), PIN : 333 036

Copy forwarded to:

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_ In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGD. POST

2. The Principal, Kendriya Vidyalaya DIGARU The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. (as per Article 49(1) of Education Code for Kendriya Vidyalayas) The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admin.) KVS (HQ), New Delhi, for information please.

ASSTANT COMMISSIONER

KENDRIYA VIDYALAYA SANGATHAN

Regional Office,  
Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGD. POST

No.F. 8-1/PGT(CHEM)/05-KVS(GR)/15183-85 Dated: 02-2-2005

SUBJECT : OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF PGT(CHEMISTRY)

With reference to his/her application for the above post Smt./Km./Shri VINEETA VIDYARTHI is hereby informed that he/she has been selected for appointment on provisional basis against the post of PGT(CHEM) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 6500-200-10,500/- and posted at Kendriya Vidyalaya New Bongaigaon (Assam) He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PGT(Chem.) by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Vineeta Vidya. thi in the post of PGT(Chem.) is subject to the outcome of a report/conclusion/recommendation/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry in the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

*Attested by:  
Anandlal  
Anandlal  
Anandlal*

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as PGT (Chem.).

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract, arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14-2-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-2-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*Log*  
( U.N. KHWAREY )  
ASSISTANT COMMISSIONER

Encl: As above.

KUM. VINEETA VIDYARTHI,  
7/1, TYPE-III, WESTLAND, KHAMARIA,  
DIST. : JABALPUR(M.P.), PIN : 482 005.

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_: In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

2. The Principal, Kendriya Vidyalaya NEW BONGAIGAON The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi, for information please.

ASSISTANT COMMISSIONER

I

## KENDRIYA VIDYALAYA SANGATHAN

Regional Office,

Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

- Phone : 2571798/2571799/2571797(FAX)

REGISTERED NO. 23

No. P.8-7/PRT/2005-KVS(GD)/ 15660 - 62

Dated: 04.02.2006

SUBJECT : OFFER OF PROVISIONAL APPOINTMENT ON CONTRACT TO  
THE POST OF PRIMARY TEACHER.

With reference to his/her application for the above post Smt./Km./Shri Bibekanand Padhiary is hereby informed that he/she has been selected for appointment on provisional basis against the post of PRT in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 4500-125-7000/- and posted at Kendriya Vidyalaya, NEW BONGAIGAON (ASSAM). He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PRT by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Bibekanand Padhiary in the post of PRT is subject to the outcome of a report/ conclusion/ recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

Attested by  
Anandlal Ray  
Adv

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as P.R.T.

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 16-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

B

stand cancelled and no further correspondence will be entertained from him/ her

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*Loan*  
( U. N. KHAWAREY )

ASSISTANT COMMISSIONER

Encl: As above.

Mr. BIBEKANAND PADHIARY  
C/O S.N. Nayak, Qr.No.E/332  
Unit-8, Nayapalli, Bhubaneswar,  
Khurda, (ORISSA) 751012

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_: In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGISTERED POST

6

2. The Principal, Kendriya Vidyalaya NEW BONGAIGAON The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi for information please

ASSISTANT COMMISSIONER

KSENDRIYA VIDYALAYA SANGATHAN

Regional Office,  
Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGISTERED POST

No.F.8-7/PRT/2005-KVS(ER)/ 15657 - 59

Dated: 04.02.2005

SUBJECT : OFFER OF PROVISIONAL APPOINTMENT ON CONTRACT TO  
THE POST OF PRIMARY TEACHER.

With reference to his/her application for the above post Smt./Km./Shri Sumit Chakraborty \_\_\_\_\_ is hereby informed that he/she has been selected for appointment on provisional basis against the post of PRT in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 4500-125-7000/- and posted at Kendriya Vidyalaya, NEW BONGAIGAON (ASSAM) . He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PRT by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Sumit Chakraborty \_\_\_\_\_ in the post of PRT is subject to the outcome of a report/ conclusion/ recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

• attested by:  
Anand Jit  
Adm

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as P.R.T.

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 14.2002 joining the above scheme is compulsory.

- 6. The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate.
- 7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.
- 8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 16-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her.

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03/2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004

( U. N. <sup>Khawarey</sup> )

ASSISTANT COMMISSIONER

Encl: As above.

Mr. Sumit Chakraborty  
'Sikhalay'; House No.660,  
Sindhiya Nagar, Durg-491001--  
CHHATTISGARH

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_: In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGISTERED POST

6

2. The Principal, Kendriya Vidyalaya NEW BONGAIGAON (ASSAM). The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi  
for information please.

ASSISTANT COMMISSIONER

KENDRIYA VIDYALAYA SANGATHAN

Regional Office,  
Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

REGISTERED POST

Phone: 2571798/2571799/2571797(FAX)

No.F. 8-2/TGT(Maths.)/05-KVS(GR) / <sup>65</sup> S.1 Dated: 03-02-2005

SUBJECT: OFFER OF PROVISIONAL APPOINTMENT  
ON CONTRACT TO THE POST OF TGT(Maths.)

With reference to his/her application for the above post Smt./Km./Shri Awadh Narain is hereby informed that he/she has been selected for appointment on provisional basis against the post of TGT(Maths.) in the Kendriya Vidyalaya Sangathan in the pay scale of Rs. 5500-175-9000/- and posted at Kendriya Vidyalaya New Bongaigaon, Assam. He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of TGT(Maths.) by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Awadh Narain in the post of TGT(Maths.) is subject to the outcome of a report/conclusion/recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/ conclusion/ recommendation/ findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

Attested by:  
Choudhury

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as TGR (Maths).

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

stand cancelled and no further correspondence will be entertained from him/ her.

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No.2-17/2003-04/KVS (Budget) dated 08/12/03, 2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

*Doaw*  
( U. N. KHWAREY )

ASSISTANT COMMISSIONER

Encl: As above.

✓ Awadh Narain, House No.929, University Road  
Old Katra, Allahabad(U.P)  
Pin.211 002

Copy forwarded to:-

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_ In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGISTERED POST

New Bongaigaon

2. The Principal, Kendriya Vidyalaya Assam. The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates, and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi, for information please.

ASSISTANT COMMISSIONER

1

## KSENDRIYA VIDYALAYA SANGATHAN

Regional Office,  
Chayaram Bhawan, Maligaon Chariali,  
Guwahati-781012

Phone : 2571798/2571799/2571797(FAX)

REGISTERED POST

No.F.8-7/PRT/2005-KVS(GR)/ 15654- 56

Dated: 04.02.2005

**SUBJECT : OFFER OF PROVISIONAL APPOINTMENT ON CONTRACT TO  
THE POST OF PRIMARY TEACHER.**

With reference to his/her application for the above post Smt./Km./Shri Amit Kumar is hereby informed that he/she has been selected for appointment on provisional basis against the post of PRT in the Kendriya Vidyalaya Sangathan in the pay scale. of Rs. 4500-125-7000/- and posted at Kendriya Vidyalaya, NEW BONGAIGAON (ASSAM). He/ She will draw allowances and other benefits in addition to his/her pay at rates as admissible to the Kendriya Vidyalaya Sangathan employees. This offer of appointment is subject to the candidate being declared fit for the post of PRT by a Civil Surgeon. This provisional appointment of Shri/Smt/Kumari Amit Kumar in the post of PRT is subject to the outcome of a report/ conclusion/ recommendations/findings of the enquiry committee set up with the approval of Competent Authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya

Alleged by  
Dhondhway

2

Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointment is for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment is purely temporary and will not confer any right for regularization, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry Committee upholds his/her selection, the present provisional appointment will be deemed as appointment letter on regular basis w.e.f. the date of joining of the appointee.

In case the enquiry committee gives a report/conclusion/recommendations/findings that his/her selection has not been carried out in accordance with the selection procedure, then the present offer will be withdrawn. However, he/she will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds his/her selection, he/she will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation he/she will be confirmed in his/her turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

3

2. If the candidate is a woman, she should certify that she is not in the family way at the time of acceptance of the appointment. If, however, she is pregnant of twelve weeks standing or more at the time of acceptance of appointment as a result of medical test, she will be declared temporarily unfit and the offer of appointment would be treated as withdrawn for the present. However, her appointment would be kept in abeyance until her confinement is over or conclusion of enquiry whichever is earlier. She would get herself medically re-examined six weeks after the date of delivery and her appointment would be subject to production of medical fitness certificate from a Civil Surgeon. She would indicate when her delivery is expected and also should indicate the date of delivery soon after it has taken place. In case, the candidate fails to comply with these instructions her candidature would not be considered and no further correspondence will be entertained in this regard from her. On production of medical fitness certificate, she will be appointed to the same post.

3. No TA will be admissible for first joining the Sangathan as P.R.T.

4. During the provisional appointment and thereafter, until he/ she is confirmed the services of the appointee are terminable by one month's notice on either side without any reason being assigned, therefor. The appointing authority, however, reserves the right to terminate the services of the appointee before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

5. Other terms & conditions of service governing the appointment are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 1.4.2002 joining the above scheme is compulsory.

6. "The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/ Tribe certificate being verified through the proper channel and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate".

7. In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of or flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

8. If he/ she accepts the offer on the terms and conditions stipulated he/ she would send his/ her acceptance immediately to this office on receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 16-02-2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23-02-2005, this offer of appointment will automatically

5

stand cancelled and no further correspondence  
entertained from him/ her |

9. Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the services.

10. He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

11. He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS) vide circular No. 2-17/2003-04/KVS (Budget) dated 08/12/03, 2004 and F. 2-17/2003-04/KVS(Budget) dated 24.12.2004.

( U. N. ~~KAWAREY~~ )

ASSISTANT COMMISSIONER

~~Encl: As above~~

Mr. Amit Kumar

Ram Nagar, P.O.: Polytechnic,  
Moranga, Purnea, BIHAR-854303

Copy forwarded to:

1. The Principal, Kendriya Vidyalaya \_\_\_\_\_, In case Sh./Smt./Km. \_\_\_\_\_ accepts the offer of appointment he/ she should be relieved immediately with the instructions to join his/her new post under intimation to the Sangathan. If the appointee is not working at present in his Vidyalaya, this memorandum may be sent to the concerned Vidyalaya forthwith under intimation to the Sangathan.

REGISTERED POST

6

2. The Principal, Kendriya Vidyalaya NEW BONGAIGAON (ASSAM) The date of joining of the candidate may be intimated to this office immediately after the candidate reports for duty. In case he/ she does not join by the stipulated date, this office should be informed telegraphically. This appointment is further subject to production of certificates etc. as per Article 49(1) of Education Code for Kendriya Vidyalayas. The candidate be allowed to join his/ her duties only after verification of original certificates and on submission of requisite forms/ statements duly completed in all respects. Those appointed under SC/ST quota may be allowed to join duties only on production of original certificate mentioned in para 6 of the order. They are also requested to check the original certificates in respect of the qualifications of the appointee employee and satisfy themselves that the appointee possess requisite qualification for the post he/ she is appointed to. The Principal/ Incharge Principal will certify on the joining report itself regarding his/ her satisfaction about the certificate produced.

3. The Dy. Commissioner (Admn.), KVS (HQ), New Delhi for information please.

ASSISTANT COMMISSIONER

122-

ANNEXURE-V

142

~~Copy~~  
10/02

**KENDRIYA VIDYALAYA SANGATHAN**  
**REGIONAL OFFICE : GUWAHATI**

No. F. 8-7/PRT/2005-KVS/GR/ 18656 - 58

Dated: 20.01.2006

**MEMORANDUM**

With reference to this office letter of even number dated 04.02.2005 vide which you have been offered provisional appointment on contract to the post of Primary Teacher as per terms and condition mentioned therein. Accordingly you have joined your duties on 24.02.2005 at Kendriya Vidyalaya North Lakhimpur.

The period of said provisional appointment is extended upto 30<sup>th</sup> April 2006 or conclusion of enquiry giving its report which ever is earlier. Other terms and conditions of the provisional appointment will remain the same as mentioned in the letter referred above. This extension should be understood in the context in which it is made and by this extension the provisional contract employee does not get any vested right to claim for regularization in KVS. This is subject to further modification with regard to extension of time, if any.



(U.N.KHawarey)  
ASSISTANT COMMISSIONER

To:

✓ Shri./Smt/Ms. R.Kumar - PRT  
Kendriya Vidyalaya North Lakhimpur.

Distribution:-

1. Principal, Kendriya Vidyalaya North Lakhimpur with the instruction to deliver the letter to the individual by obtaining receipt of the same.
2. Deputy Commissioner (Admn.) KVS (HQ), New Delhi.

Attested by:  
Chandru

DISTRICT :



VAKALATNAMA

IN THE GAUHATI HIGH COURT  
THE HIGH COURT OF ASSAM, NAGALAND, MECHALAYA, MANIPUR, TRIPURA, MEGHALAYA &  
ARUNACHAL PRADESH

Original Application NO.

OF 2006

Sushil Kumar & Ors.

Appellant / Petitioner

Versus

Union of India & Ors.

Respondent / opp. Party

Know all men by these presents that above named Applicants do hereby nominate, constitute and appoint Shri. G. K. Bhattacharyya, Mr. Bijan Chakraborty, Mr. Bikram Choudhury, Mr. Abid Ali Advocates and such of the undermentioned Advocate / Advocates as shall accept this vakalatnama to be my/our true and lawful Advocate / Advocates to appear and act/ plead for me/ us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filing in or taking out papers , deeds of composition etc. for me / us and on my / our behalf and I/we agree to ratify and confirm all acts to be done by the said Advocates as mine/ours to all intents and purposes .. In case of non-payments of the stipulated fee in full , no Advocate will be bound to appear and act on my/our behalf.

In witness whereof I/we hereunto set my/our hand/s this the 27<sup>th</sup> day of April, 2006

ADVOCATES

NIRENDRA MOHON LAHARI  
PRATAP CH DEKA  
J. M. CHOUDHURY  
A.K. BHATTACHARYYA  
P.K. GOSWAMI  
A. K. PHUKAN  
G. K. BHATTACHARYYA

BIJAN CHAKRABORTY  
PRAKASH SHARMA  
MADHAB CH. KALITA  
BABUL CH. KALITA  
KALYAN PATHAK  
 BIKRAM CHOUDHURY  
K.L. GUPTA

MS M. CHAKRABORTY  
MS. B. M. CHETRI  
MR. SANTANU CHAKRABORTY  
MR. DEBAJIT GOSWAMI  
MR. ABID ALI

Received from the executant  
Satisfied and accepted

And accepted

And Accepted

And accepted

*S. K. Choudhury*  
Advocate

Advocate

Advocate

*Abid Ali*  
Advocate

Mr. G. K. Bhattacharyya Senior Advocate will lead me in the case.

ADVOCATE

DISTRICT :

VAKALATNAMA

IN THE GAUHATI HIGH COURT

THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM & ARUNACHAL PRADESH

Original Application NO. OF 2006 -

Sushil Kumar & Ors. Appellants Petitioner

Versus

Union of India & Ors. Respondent / opp. Party

Applicants

Know all men by these presents that above named \_\_\_\_\_ do hereby nominate, constitute and appoint Shri. G.K. Bhattacharyya, Mr. Bijan Chakraborty, Mr. Bikram Choudhury, Mr. Abid Ali Advocates and such of the undermentioned Advocate / Advocates as shall accept this vakalatnama to be my/our true and lawful Advocate / Advocates to appear and act/ plead for me/ us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or drawing money, filing in or taking out papers, deeds of composition etc. for me / us and on my / our behalf and I/we agree to ratify and confirm all acts to be done by the said Advocates as mine/ours to all intents and purposes. In case of non-payments of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In witness whereof I/we hereunto set my/our hand/s this the 27th day of April, 2006.

ADVOCATES

NIRENDRA MOHON LAHARI  
PRATAP CH DEKA  
J. M. CHOUDHURY  
A.K. BHATTACHARYYA  
P.K. GOSWAMI  
A. K. PHUKAN  
G. K. BHATTACHARYYA

BUAN CHAKRABORTY  
PRAKASH SHARMA  
MADHAB CH. KALITA  
BABUL CH. KALITA  
KALYAN PATHAK  
BIKRAM CHOUDHURY  
K.L. GUPTA

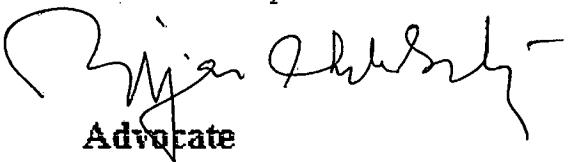
MS M. CHAKRABORTY  
MS. B. M. CHETRI  
MR. SANTANU CHAKRABORTY  
MR. DEBAJIT GOSWAMI  
MR. ABID ALI

Received from the executant  
Satisfied and accepted

And accepted

And Accepted

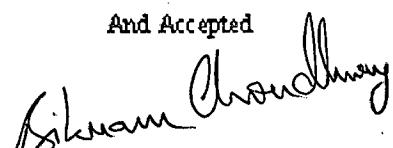
And accepted

  
Advocate

Advocate

Advocate

Advocate

  
Bikram Choudhury

  
Abid Ali

Mr. G.K. Bhattacharyya Senior Advocate will lead me in the case.

ADVOCATE

144

Awadh Narain  
Sunit Chakraborty  
Bikram Choudhury  
Vineeta Vidyaathi  
Bishnu Prakash

NOTICE

FROM: BIKRAM CHOWDHURY  
ADVOCATE

To

The Standing Counsel

Kendriya Vidyalaya  
Central Administrative Tribunal, Guwahati

Ref: O.A. NO

1/2006

Sushil Kumar & Ors.

- Vs -

Union of India & Ors.

Sir,  
Enclosed, please find herewith a copy  
of the original application and kindly  
acknowledge the receipt.

Yours faithfully

Copy Received.  
M. Majumdar  
27/10/06  
(Standing Counsel)

K.V.S.

Bikram Chowdhury  
Adv.

केन्द्रीय प्रशासनिक अधिकार अधिकारी  
Central Administrative Tribunal

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A.No. 93/2006

Sri Sushil Kumar & Others

..... Applicants

- Versus -

Kendriya Vidyalaya Sangathan & Others.

..... Respondents

IN THE MATTER OF:

Preliminary submission of facts prior to  
filing of Written Statement by the  
Respondents.

- AND -

IN THE MATTER OF:

The order dated 22-6-2006 under Memo No.  
F.11-1/2005-06-KVS/Estt-II issued by the  
Joint Commissioner (Administration).

- AND -

IN THE MATTER OF:

The Assistant Commissioner  
K.V.Sangathan, Guwahati Region  
Guwahati.

..... Petitioner.

Filed by the Respondents  
Through Mr. Myndan, Advocate  
Standing Counsel K.V. Sangathan  
04.07.06/45

1. That the applicants by filing joint application have raised the question for treating their appointment in regular basis in the post they are holding and the action of the respondents in treating the applicants as appointed as on provisional/contract basis shall be quashed and set aside.
2. That the facts remain that after regular selection they were offered contractual appointment on provisional basis which is subject to outcome of report of enquiry committee set up by the competent authority.
3. That the contractual provisional appointment was for a period of one year and the enquiry committee was supposed to submit their report within one year for finality of the matter of selection and appointment.
4. That the petitioner states that on completion of one year pending receipt of report, an extension was made in the month of January 2006. The copies of the order have been annexed in Annexure-5 Series of the O.A.
5. That the petitioner states that the contractual appointments are made when regular teachers are not available. The said contractual appointments were made during February/March 2005 in which the applicants along with others were offered for the post of Post Graduate Teacher in their respective subjects by

the concerned regional offices where they have joined and receiving salaries.

6. This provisional appointments of post of Post Graduate Teacher is subject to the outcome of a report/conclusion/ recommendations/findings of the enquiry committee set up with the approval of competent authority to conduct detailed enquiry into the procedure adopted by Kendriya Vidyalaya Sangathan for selection of candidates for teachers by employing private agency and give, inter-alia report/conclusion/recommendation/ findings to ascertain as to whether any candidate has received any undue advantage by virtue of procedure adopted by Kendriya Vidyalaya Sangathan for the selection and recruitment of teachers for the year 2004-05.

This provisional appointments are for a period of one year or conclusion of enquiry giving its report whichever is earlier. It is clarified that this provisional appointment are purely temporary and will not confer any right for regularisation, seniority etc. except in accordance with the terms and conditions herein.

In case before completion of the said enquiry, the period of one year expires this provisional appointment may be renewed by the offeree and the discretion to continue purely vests with the offeree.

In case, the enquiry committee upholds his/her selection, the present provisional appointments will be deemed as appointment letters on regular basis w.e.f. the date of joining of the appointees.

In case the enquiry committee gives a report/conclusion/recommendations/findings that applicant's selection have not been carried out in accordance with the selection procedure, then the present offers will be withdrawn. However, they will be given relaxation of one year's age and will be deemed eligible to participate in the next selection process thereafter.

In case the enquiry committee upholds their selection, they will be on probation w.e.f. the date of joining for a period of two years which may be extended. Upon successful completion of probation applicant's will be confirmed in their turn as per Kendriya Vidyalaya Sangathan rules on the availability of permanent vacancies.

However, their appointments would be kept in abeyance until their confinements are over or Post Graduate Teacher.

No TA/DA will be admissible for first joining the Sangathan as PGT.

During the provisional appointment and thereafter, until they are confirmed the services of the appointees are

terminable by one month's notice on either side without any reason being assigned, therefore. The appointing authority, however, reserves the right to terminate the services of the appointees before expiry of the stipulated period of notice by making payment of sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

Other terms and conditions of service governing the appointments are same as laid down in the Education Code for Kendriya Vidyalayas as amended from time to time. Since for Kendriya Vidyalaya Sangathan Employees, Welfare Scheme has been introduced with effect from 01.04.2002 joining the above scheme is compulsory.

"The appointment is provisional as stipulated in Para-1 and is subject to the Schedule Caste/Tribe certificate being verified through the proper and if the verification reveals that the claim to belong to SC or ST as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Panel Code for production of false certificate."

In case of any dispute or claim against the Kendriya Vidyalaya Sangathan, in respect of service or any contract arising out of the flowing from this offer of appointment the Courts of Delhi alone shall have jurisdiction.

If he/she accepts the offer on the terms and conditions stipulated he/she would send his/her acceptance immediately to this office or receipt of this memorandum and join the Kendriya Vidyalaya mentioned overleaf. Necessary proforma for the purpose of forms are enclosed herewith which should be submitted to the concerned Principal, after getting the same duly completed in all respects. This acceptance should reach the undersigned in any case by 14.02.2005. If the offer is not accepted by the said date or after acceptance if the appointee does not report for duty at the above named Kendriya Vidyalaya by 23.02.2005, this offer of appointment will automatically stand cancelled and no further correspondence will be entertained from him/her.

Suppression of any information will be considered a major offence for which the punishment may extend to dismissal from the service.

He/she will not request for transfer within 03 years of initial appointment, if this offer of provisional appointment is deemed as regular appointment. He/she is liable to be transferred anywhere in India.

He/she will be eligible for the New Restructured Defined contribution pension system only as circulated by KVS (HQRS.) vide circular No. 2-17/2003-04/KVS(Budget) dated

7  
08/12/2004 and F.2-17/2003-04/KVS(Budget) dated  
24.12.2004.

7. That the petitioner states that while entertaining the application this Hon'ble Tribunal was pleased to observe that since the enquiry is on hence the first extension was only upto 30th April, the applicants are apprehending termination of their service at any point of time as per Annexure-5 series however, pending enquiry report the respondents have communicated extension of service upto 30th June 2006 vide order dated 27.04.2006.

That in view of the facts and circumstances of the case present O.A. No.91/2006 is devoid of merit and deserves to be dismissed. It cannot be stated that any illegality have been committed by the respondents as such the grounds set forth in the O.A. claiming relief is not sustainable, as the appointment of the applicants were provisional contractual and temporary in nature for a period of one year which has been extended upto 30.4.2006 and thereafter extended upto 30.6.2006 and recently vide office order dated 22.6.2006 upto 31st December 2006 with the terms and conditions.

VERIFICATION

I Shri Uday Narayan Khawarey, Son of Shri Jagat Narayan Khawarey, aged about 46 years, presently working as Assistant Commissioner in the Regional Office of Kendriya Vidyalaya Sangathan, Jawaharnagar, Khanapara, do hereby verified that the statement made in paragraphs 1, 2, 3, 4 & 5 are true to my knowledge and those made in paragraphs — 6 — are based on records.

And I sign this verification on this the day of 4th July 2006 at Guwahati

Uday Narayan Khawarey

DEPONENT

Place :

Date : 4th July '06

Kendriya Vidyalaya Sangathan

18 Institutional Area,

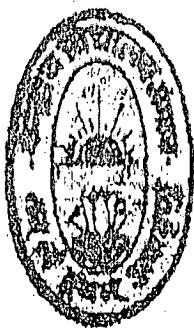
Shahid Jit Singh Marg

New Delhi - 110016

Tel fax: 26857036

Email: kvssao.nic.in

Website: www.kvsangathan.nic.in



- 9 -

11-1/2005-06-KVS/Estd-II

Dated: 22-06-2006

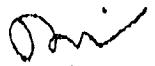
The Assistant Commissioner  
Kendriya Vidyalaya Sangathan  
All Region Offices.

Sub: Offer of provisional appointment on contract to the post  
of PGT/TGT/PRT.

Sir/Ma

I am to invite your attention on the subject cited above and to inform you that it has been decided by the competent authority that the period of provisional appointment on contract to the post of PGT/TGT/PRT appointed in the year 2005 on direct recruitment basis may be extended up to December, 2006 or conclusion of enquiry giving its report whichever is earlier. Other terms and conditions of the offer issued to the candidates will remain the same. You are therefore requested to take necessary action in the matter accordingly. The text of the memorandum to be issued to the candidates is enclosed herewith.

Yours faithfully,

  
( Pragya Richa Srivastava)  
Joint Commissioner(Admn.)